I said, the provisions may be misused by over-zealous Ministers or over-zealous State Governments. What is needed is, we should try to remove the genuine grievances of the people in time so that terorism does not grow and the younger generation, the young people do not become terro-, lists. Only by doing this; we will be able to control terrorism.

Secondly, I would urge upon Government to revamp the law and order enforcing machinery. The law and order enforcing machinery has totally The collapsed. police has failed to detect crime and that is why, increasing. crime is Terrorism increasing. They are not able to de tect the terrorists. They are so inca pable that they have not been able to apprehend that murderer_s or Lalit Maken; and the people Committed murders in the Earlier, one ambassador was killed, till today, nobody has been apprehended. Therefore, unless you do this, unless you reorganise the law and order machinery, unless you modernise the police force it is futile to have such legislations to combat terrorism, to stop crime.

THE VICE-CHAIRMAN (SHRI CHI-MANBHAI MEHTA): Now, we will take up the Short Duration Discussion listed for today. The discussion on this Bill will be resumed on Monday, the 19th August.

3."0 P.M.

SHORT DURATION DISCUSSION ON THE STATEMENT RE. REPORT OF THE NATIONAL INSTITUTE OF PUB-LIC FINANCE AND POLLCY ON "AS-PECTS OF THE BLACK ECONOMY IN INDIA"

THE VICE-CHAIRMAN (SHRI CHI-MANBHAI MEHTA): Shri Hukmdeo Narayan Yadav. You are given 7 minutes. We have to finish the discussion within the time allotted by the Business Advisory Committee.

श्री हुक्मदेव नारायण यादव (विहार): उपसभाष्ट्राक्ष महोदय, अभी सदन में जिस विषय पर हम वर्चा करने जा रहे हैं इसके सम्बन्ध में अभी हाल ही में भारत सरकार के द्वारा जो एक रिपोर्ट काणित हुई है, उसको स्राधार मानकर हम उस पर बहस करने जा रहे हैं।

श्रीमन, इससे पहले भी काले धन को रोकने के सबंध म कई महत्वपण प्रतिवेदन प्रस्तत किए गए ग्रीर कई ग्रायोग बनाए गए। उन्होंने अपनी रिपोर्टे दी। लेकिन मैं सीधे कहना चहता हूं कि चाहे कित्ने हैं। ग्रायोग बना दीजिए या कितनी ही समितियां बना द जिए या कितने ग्राधिक संस्थान बना दीजिए ग्रीर उनसे प्रतिवेदन मंगा लीजिए, उससे काले धन पर रोक नहीं लग सकती । काले धन पर रोक लगाने के लिए हमें मजबत संकल्प चाहिए, पक्का इरादा चाहिए । मैं सीधे कहना चाहंगा कि काले धन की उत्पत्ति कहां होती है ? जब तक ग्राप उसकी उत्पत्ति को रोकेंगे नहीं, तब तक उसके विस्तार को भी नहीं रोक सकते हैं। मगर आज यह दुर्भाग्य है इस देश में कि जो काले धन का सबसे बड़ा स्रोत है, जो काल धन की गंगोत्री है, उस पर कभी विचार नहीं किया गया । काले धन की उत्पत्ति होती है राजनीति से। काले धन को संरक्षण मिलता है राजनोति से। काले धन का प्रचार व प्रसार होता है राजनीति से किन्त । इस राजनीति को स्वच्छ बनाने के लिए हिन्द्स्तान में कुछ नहीं किया जा रहा है। जब तक राजनीति में काले धन का वर्चस्व रहेगा तब तक हिन्द्स्तान में काले धन को रोकना ग्रसम्भव है। काले धन को रोकने की बात करना व्यर्थ है, उसकी चची करके हम सदन का समय वरवाद करते हैं लेकिन काला धन रोक नहीं पाते। वह कोई छिपी हुई बात नहीं है कि चुनाव में कितना काला धन खर्च होता है। हम एक न एक राजनीतिक दल के सदस्य हैं, हम अपनी रिटर्न में कभी सच्चे भांकडे नहीं भरते । जनप्रतिनिधित्व कानन में जो हमें धन खर्च करने का ग्रधिकार होता है क्या हम उतना ही धन खर्च करते हैं या जितना खर्च हैं क्या उसका हम रिटर्न देते हैं ? हम रिर्टन देते हैं कि जो पैसा खच है वह कहां से द्याया ? क्या काले धन का जैनरेशन नहीं होता है ? वह पैसा ग्राता कहां से है, वह खर्चा कहां श्री हक्मदेव नारायण यादव]

से होता है ? वह काल धन की उत्पत्ति का सबसे बड़ा कारण हैं। इस देश में जब राजनोती ही व्याभिनारिणी हो गई है. राजनीति ही भण्डाचारियो हो गई है. जहां से पूर्ण प्रजासन का जनम होता है. सो फिर काले धन की हम कैसे रोक सकते हैं ? जो सरकार ने रिपोर्ट प्रस्तुत की है, उसमें इस राजनीतिक काल धन पर कैसे रोग लगे, इसका प्रचार और प्रसार कीसे होता है, इसके बारे में कुछ नहीं कहा गया । इसलिए मैं बाहंगा कि राजनीति के काले धन को रोका जारः। जो बनाव के खर्चे हैं उनके लिए आप हिन्दस्तान की पार्टियों के लिए निष्टित कर दें कि इतने अतिशत जिसकी बोट मिलेंग उसको राब्दी पार्टी माना जाएगा धीर चनाव के मैदान में उतरने दिया जाएगा और उतके चुनाव का खर्चा सरकार द्वारा दिवा जाएगा । किसी भी ब्यक्तिको चनाव में खर्चा करने का ग्रधिकार न ही । चनाव के प्रचार प्रसार में, पाम्पलेट छापने में किसी चरह के खर्च का ग्रधिकार किसी की न हो तो देखिए कि काला धन ककता है जा नहीं, हम उस पर काब पा सकते हैं या नहीं।

माननीय बित मंत्री जी, मैं जो बुख श्रपने भाषण के कम में अ(रोव लगाऊँगा बह ब्राप पर ब्रासीय नहीं होगा । भेरा स्रारोप व्यवस्था पर होगा । मैं जानता कि जब से आप वित मंत्री के पद पर आए हैं, साहस घोर हिम्मत के साथ काम करना आपने मरू किया है। लकिन जब व्यवस्था ही गड़बड़ व्यवस्था ही खराब है तो व्यक्ति गन्दी ब्यवस्था में रहकर उसका सुधार नहीं कर सकता है बल्कि व्यक्ति को जबरदस्ती उस व्यवस्था का ग्रंग बना किया जाता है, उसका ग्रंग बनकर रहना पड़ेगा। जो काले धन की जेनरेशन होती है. आप भी जानते हैं, आपके आफिससं जो आयकर 'विभाग के हैं, जो कस्टम के हैं जो ऐक्साइज इय्टी के हैं, वे जानी है कि काले धन का सबसे बड़ा जेनरेका वह ग्रधिकारो कराता हैं जो किसी के फैक्टरी के अन्दर आध से अधिक माल द ाखर के मेट से पास होने देता है। ओर बाजार में जाकर विकता है। हर कारखाने में प्रापका प्रधिकारी होता है, हर कोने और हर सीमा पर जापका कस्टम अधिकारी होता है। आप रेड कराते हैं, व्यापारियों पर रेड कराते हैं, ग्रन्थ लोगों पर रेड कराते हैं, छोटे-छोटें लोगों पर रेख होगा लेकिन में ग्राप से यह जातना चाहंगा कि ग्रापण सामा गरूक ग्रीर एक्साइज डिपार्टमेंट के जो अधिकारी है उनमें सि कितने अधिकारियों की तलामी ली गई? उन से क्षेत्री पेछा गया कि वस्हारे पास जो प्रतपात में अधिक सम्पत्ति है वह कहां से ब्राई ? सम्पत्ति का स्रोत क्या है े क्योंकि ये ही सदसे प्रधिव काला धन पैदा गरते हैं।

दुसरी बात यह फहना चाता है कि मोना विदेशों में सस्ता रहना लेकिन अपने देण में महंगा रहेगा । द्वागर बाप काला धन रोकना चाहतें हैं तो सोने के निजी व्यापार पर प्रतिबंध लगाइये। प्राप कडिये कि सोने का निजी अनिपार नहीं हीगा। सोने का नारा दशायात सरकार के हाथों में होगा । जो सोना लेना चाहेगा, खरीदना चाहेगा वह चैक के द्वारा लेगा ग्राथवा चालान भर कर देगा बैक में। तब उसे सोना मिलेगा । निजी ब्यापार धगर होगा सोने का तो वह अपराध माना जायेगा। यह जो तस्करी से धाता है इससे काला धन बढ़ता ग्रीर ग्रगर ग्राप ऐसा कर देंगे तो वह रुक सकता है। लेबिन इसके लिये हमें साहस और यल चाहिये।

मैं दूसरी बात यह बताऊंगा कि आपकी रिपोर्ट में है कि बी॰ बी॰ आ॰ और पुलिस के जो लोग हैं उनके पास भ्रष्टाचार के स्रोत से पैसा आता है। इसकी चर्चा भी की गई है। लेकिन ये जो बैंक हैं, नेशनलाइण्ड बेंक्स हैं ये सबसे ज्यादा काला धन जैनरेट करते हैं। जो आपके पिछड़े लोग हैं, हरिजन-आदिवासी लोग हैं, छोटे सबके के लोग हैं उनको आप सबसिडी देते हैं, एग्रीकल्चय पर, भूमि सुधार पर, उनकी रोजी-रोटी के लिए आप सबसिडी देते हैं, ऋण की सबसिडी देते हैं उसकी 60 परसेंट मनी ब्लैकमनी बन

जाती है, काला धन बन जाता है । जो ब्रफगर इन लोगों को पैसा दिलाला है. कर्ज दिलाला है वह उसमें पैसा खा जाता ह क्षोर वह पेसा उस अफसर की जैव में चला जाता है। उसका कही हिसाव नहीं होता। वह काला धन बनेगा ही। ग्राप हिसाब लगाइये कि एक साल के ग्रन्दर इस मद में आपकी भारत सरकार ने जितना रूपया कर्ज का दिया है उसका 80 प्रतिशत ब्लैक मेनी में खला गया है जो बैंक अधिकारी मिल कर, उसमें से हिस्सा काट कर खा गये। यहां पर भी ब्लैक मनी जैनरेट हो रही है। मैं ग्रापके सामने मोटे तौर पर कुछ उदाहरण दे रहा है। मैं फिर आपसे निवेदन करुंगा कि जो विदेश में भेजने का काम करते हैं जोगों को, माइग्रेशन डिपार्टमेंट, इनको आप छोटा मानले होंगे । लेकिन एक हजार से ज्यादा निजी कम्पनियां हैं, जो लोगों का विदेश भेजती हैं, उनके लिये विजा और पासपोर्ट बनाती हैं । मैं जब इसकी तह में खोजने लगा तो इसका रहस्य निकला कि प्रति व्यक्ति ये जो निजी कम्पनियां लोगों को विदेश भेजती हैं वे एक आदमी से पांच हजार से लेकर पाठ हजार तक रुपया वसूल करती हैं इसमें से माइग्रेशन डिपार्टमेंट भी खाता है। एक साल में कितने ही ब्रादमी विदेश में भेजे जाते हैं । प्रति व्यक्ति 8 हजार रुपये के हिसाब से गना किया जाए तो पता लग जायेगा कि कितना काला धन देश में इसके जरिये इक्टठा होता है । मैं ग्रापसे निवेदन कर रहा है कि सम्पूर्ण काला बन वन रहा है । मै वित्त मंत्री भी को एक छोटी कहानी कह कर ग्रपनी बात खत्म करूंगा। किसी राज्य में बहुत अकाल पड़ा । जनता पीडित हो गई थी । उस राज्य में एक साध झाया और उसने राजा से कहा देखो तुम्हारे राज में सभी ईमानदार प्रजा है। तुम सब पर विश्लास करते हो । सब को ग्रन्छा मानते हो । धाप मानते हो कि सब अच्छा काम करने वाले हैं। मगर तुम्हारे राज में अकाल क्यों पड़ा ? तब राजा ने कहा---आप कोई उपाय बताइये । साध ने कहा कि देखों एक ही बात कहता हूं कि तुम समझते हो कि तुम्हारे राज के सभी कर्मचारी

ईमानदार बीर दक्ष है ना एसा करो कि अमावस के दिन रात को 12 बजे जो एक छोटा सा तालाब है उस तालाब में हर बादमी से कही कि वह अपने घर से एक-एक घड़ा दुध लेकर बाए बीर इस तालाब में डाल दे और उसमें तुम स्नान कर लेना । तब तुम्हारे राज से घकाल भिट जायेगा । ग्रमावस के रोज हर कर्मचारी को आदेश हुआ कि वह एक-एक घडा दुध अपने घर से नाए और इस तालाब में डाल दे। इसरे दिन राजा स्नान करेंगे ग्रीर राज्य अकान से युक्त हो जायेगा । अगले दिन प्रातः होते ही जब राजा वहां तालाव पर पहंचा नो केवल पानी ही पानी देख, कर ग्राम्बर्ग में पड़ गया। वहां दूध का कहीं पत नहीं था। राजा ने उस साध से पूछा कि यह दूध कहां चला गया ? साध ने कहां जिनको तम ईमानदार और भरोस तल्ला समझते वे उन सब आदिमियों ने यह शस्त्रात कि तमें इसमें एक घड़ा पानी डाल देंगे तो क्या होगा दूसरा ब्रादमी तो दूध डालेगा ही । मैं तो किसी तरह से बच जाऊंगा । इसी भावना से केवल सबने पानो डाला। दुध किसी ब्रादमी ने उहीं डाला । इसलिये दुध प्राएगा कहां से । वित्त मंत्री जी ग्राप जिन अधिकारियों पर भरोसा करते हैं, जिस ब्यवस्था पर भरोसा करते हैं, जिन राज्य-क्रमंचारियों भरोसा करते हैं. जिनके ऊपर आपने कान धन को रोकने की जिम्मेदारी दे रखी है. वही अवसर काले धन को बढ़ा रहे हैं इसलिए मैं बापसे प्रार्थना करता है कि काले धन को रोकने के लिए आप सबसे पहले खर्चों पर प्रतिबन्ध लगाइये, खर्चों पर रोक लागाइये । बाप खर्चों पर टैक्स लगा दीजिये । इसमें कम्पनियां भी बहुत गोलमाल करके काला धन कमाती हैं। जो प्राइवेट कम्पनियां हैं वे किस प्रकार से काले घन को कमाती है, इस पर हमारे विद्वान सदस्य श्री निर्मल चटजों जी प्रकाश डालेंगे । मैं एक मामुली समाजवादी स्कूल में पढ़ा हुआ। डा० लोहिया के स्कल में पढ़ा हम्रा ब्रादमी है । उसी ब्राधार पर कह रहा है। मैं चाहता है कि आप खर्ची पर रोक लगाइये । देश में विला-सिता की चीजों का उत्पादन बंद कीजिये। विलासिता की चीजों से काला धन पैदा

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[श्री हुक्मदव नारायण यादव]

होता है। अगर आप ये दो काम कर देंगे तो काल धन को समाप्त करने में बहुत बड़ी मदद मिलेगी। जीवनोपयोगी जो खर्चे होते हैं उनको छोड़कर जो अन्य खर्चे हैं उन पर आप प्रतिबन्ध लगा दीजिए और एक निष्चित सीमा से अधिक खर्चे करने पर आप टैक्स लगा दीजिए तो काले धन को रोकने में बहुत बड़ी मवद मिल बक्ती है।

ब्राखिर में मैं यह कहना चाहता हं कि राजनीतिक दलों में चन्दा लेने की प्रथा चल गई है। इसके माध्यम से काले धन का प्रवेश होता है। इसी के चलते ग्रातंकवाद ग्रीर ग्रन्य सब चीजें चलती हैं। इस काले धन से देश का जो नुकसान हो रहा है उस पर ग्रापको गम्भीरता से सोचना चाहिए। श्री ललित मानक की हत्या के पीछे आतंकवाद का हाय है, ऐसा कहा जाता है। ग्राप जानते हैं कि वे एक मजदूर नेता थे । पंजीपति उनसे खण नहीं हो सकते हैं। इसी दिल्ली में कितने ही पंजीपति हैं। इसलिए इस हत्या-काण्ड के पीछे और किस का हाथ हो सकता है, इस बिन्दू पर भी ग्रापको जांच करनी चाहिए। इस प्रकार के मामलों में भी छिपा काला धन है। इन कब्दों के साथ वित्त मंत्री जी से कहना चाहता है कि काले धन के खिलाफ धापने जो कदम उठाये हैं. पंजीपतियों के खिलाफ आपने जो कदम उठाये हैं, उसका मैं समर्थन करता हं। बहादरी से प्राप यह लड़ाई लड़ते जाइये । लेकिन इस बात को भी याद रिखये कि काले धन को पैदा करने वाले आप को अभिमन्य की तरह से, जिस प्रकार से अभिमन्य को चकव्यह में फंसा दिया गया था उसी प्रकार से फंसाने की कोशिश करेंगे । इसलिए प्रापको बहादरी भीर हिम्मत से काम लेना होगा । ध्रगर धाप इस दिशा में ठोस कदम उठाएंगे तो हिन्द्स्तान की गरीब और दलित जनता आपको धन्यवाद देगी।

उपतमाध्यक्ष (श्री चिमनभाई मेहता) : श्री हुम्मदेव नारायण यादव श्री का रमय 7 मिनट का था, लेकिन वे 12 मिनट बोले । इसलिए मेरी विनती है कि जल्दी खत्म करें, टाइम पर खत्म करें।

I don't know, those speakers who are left behind, they generally suffer. Therefore, not to do injustice to them, when I ring the bell I expect you to conculde. The time, is not allotted by me but the Business Advisory Committee.

So, please restrain your selves. Sometimes Members are repeating what is already haated and irrelevant issues are also being raised. So, please be pointed in your observations. Mr. Jain

भी जे० के० जैन (मध्य प्रदेश) उपसभाध्यक्ष महोदय, विशानवी सरकार जब हमारा देश छोडकर गई तो बहत सी चं जें विरासत में दे गई और उसकी दी हुई विरासत की चौजें हम भाग तक भोग रहे हैं । साम्प्रदाधिक तनाव ब्रितानवी सरकार की देन है, टेक्सेगन की जो नीति हमारे देश में चल रही, वह ब्रितानवी सरकार की देन है. वर्तमान प्रशासन प्रणाली बितानवी सरकार की देन हैं और पूराने अधिकारी जिन्होंने बितानवी सरकार के नीचे काम किया था, वे भी उसकी ही देन हैं। ये चीजें हमें ग्राज देश की ग्राजादी के बाद, 35 वर्ष के बाद, इस बात के लिए मजबर कर रही है कि किस तरह से सारा देश काले धन की चपेट में छा चुका है। भ्राज काला धन इस से हर ब्यक्ति के जीवन में ब्याप्त हो चका है कि चाहे व्यापारी हो, उद्योगपति हो, यह बहुत भासान होता है कि भगर कोई बात हुई तो व्यापारी की गर्दन पर हाथ डालो या उद्योगपति को पकड लो । द्याज इतने लोग यहा बैठे हैं द्यौ∢ दूसरे सदन में बैठे हैं, घ्रक्षेम्बेलीय में बैठे हैं। वे सब अपने अपने गिरेवान में हाय डाल हर देखें, मैं पक्षपाती नहीं हूं, वा पारियों का ग्रौर उद्योगपतियों का । लेकित मैं जानना चाहता हुं कि प्राज इसके लिये जिम्मेदार कौन है। हमारी पार्थित नीति गं इसके लिये जिन्मेदार हैं। हमने ऐती आर्थिक नीतियां बनाइ

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हैं, जिनसे इन 38 वर्षों के अन्दर हमने ब्रादमी को चोर बनने के लिये मजबर कर दिया है। आज देश का एक एक व्यक्ति चोर नजर द्याता है। इन 38 वर्षों के ग्रंदर जो ग्राधिक नीतियां, हमारे एकानामिक एडवाइजर्स ने, जो ग्रंग्रेजों, ब्रिटानिया सरकार के नौकर थे, उन्होंने बनाई, उन्हीं ग्रायिक नीतियां पर हम चले ग्रीर ग्राज हमको चार घंटे इस पर डिबेट करने के लिये देने पड़े। उपसभाव्यक्ष महोदय, कोई भी काम जब जोर-जबर्दस्ती से किया जाता है तो वह कभी सफल नहीं होता । प्रेशर उतना ही डाला जाय जितना कि वर्दास्त हो सके । हिमने प्रेशर इतना डाला कि लोग व्हाइट मनी बनाना भल गये ग्रीर ब्लेक मनी बनाने के ग्रंदर लग गये। रामायण में एक चौपाई है कि:

"खाये खर्चे जो जुड़े तो जोडिये करोड"

हर व्यक्ति को ग्रंपने खाने के लिये. अपने पहनने के लिये, अपने रहने के लिय, ग्रपने परिवार के सदस्यों के सुख के लिये पैसे की धावण्यकता होती है। कौन व्यक्ति ऐसा होगा जो श्रपने घर के बच्चों को भूखा रखेगा। भूखे की परिभाषा किसी की नजर में कुछ और हो सकती है, पहनने की परिभाषा किसी की नजर में और हो सकती है लेकिन जो व्यक्ति मेहनत से जितना कमाता है वह पहले देखता है कि वह अपने वच्चों को भरपुर पेट भोजन दे ग्रौर कपड़े दे ग्रीर उसके बाद सरकार को टेक्स भी दे। लेकिन जब व्यक्ति भखा ग्रीर नंगा रहेगा तो सरकार को कैसे टेक्स देगा ? श्राप उसके साथ जोर-जबर्दस्ती करेंगे तो वह चोरी करेगा ग्रौर वह टेक्स देने के लिये तैयार नहीं होगा। श्राजादी के बाद हमारे देश में इन 38 वर्षों में यही हुआ। उपसमाध्यक्ष महोदय, मैं यह दावे के साथ कहता हूं कि इतने वर्षों में जितनी करेंसी छपी है, बहुत सी फिगर्स श्राती हैं कि 20 हजार करोड़ रुपया ब्लेक में है, 30 हजार करोड़ रुपया ब्लैंक में है। लेकिन मैं कहता हं कि अब तक उपी हुई करेंसी का 90

प्रतिशत पैसा ब्लैंक में चल रहा है। सिर्फ 10 प्रतिशत पर हमारी सरकार चल रही है। आज जब इतनी जबर्बस्त ब्लैक मनी की एकानामी देश में चल रही है तो इस देश का क्या होगा? इंसान जो पैसा कमाता है वह देश के प्रोडक्शन में लगना चाहिए लेकिन वह छिपाकर रख दिया जाता है ग्रौर जब म्राप सख्ती करते हैं तो वह रुपया कहां जाता है ? ग्राप पता करिये जाकर ब्लैक मार्केट के ग्रंदर कि किस तरह से डालर श्रीर पींड के भाव बढ़े हुए हैं। कारण क्या है? ग्राप रेड करते हैं लेकिन डालर ग्रीर पौंड के भाव हिन्दुस्तान में ऊंचे होते चले जा रहे हैं । यह सारा धन स्विटजरलैंड के बैंकों में हमारे देश के ब्यापारी, उद्योगपति ग्रीर माफ करियेगा हमारे राजनीतिज्ञ बाहर भेज रहे हैं। क्योंकि हर व्यक्ति को धन प्यारा है। कौन व्यक्ति है जो कह सके कि मैं सन्यासी हं ग्रौर जिसको घन से प्यार नहीं है। मझे यह कहते हए जरा भी... (व्यवधान) . . देखिये, बहुत से व्यक्ति ऐसे होते हैं जिनके ऊपर हर बात लाग् नहीं होती । जो हमारे सदस्य महोदय बोल रहे हैं मैं उनकी वात से पूरी तौर पर इत्तफाक रखता हं कि ग्रच्छे व्यक्ति भी हैं। लेकिन आज बराई इतनी छा चकी है कि वे अच्छे व्यक्ति भी गेहं में घन की तरह पित रहे हैं। इसलिये माफ करियेगा।

उपाध्यक्ष महोदय, पैसा हमारा विदेश चला गया । इन 38 वर्षों के अंदर हजारों हजार करोड़ रुपया स्विस बैंकों के ग्रंदर रखा गया है। लोग मर गये . . . (व्यवधान) . . . आप पता करिये आपकी जिम्मेदारी है। किसी को क्यों कहते हैं। मृंह मत खुलवाइये । उपसभाध्यक महोदय, स्विजरलैंड की पर-कैपिटा इनकम आज **आसमान पर पहुंच गई है।** किसका धन है वह ? लोग वहां पैसा रखकर मर जाते हैं । उपसभाध्यक्ष महोदय, हम यदि चाहते हैं कि देश के अंदर ब्लैक मनी समाप्त हो तो इसके लिये हमको कुछ उपाय करने होंगे। हमने वियरर बोंड स्कीम निकाली, बहुत सी वालंटरी

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डिस्कलोजर स्कीम निकाली । लेकिन क्या हुआ ? समस्या वहीं की वहीं पड़ी रहें। कभी यह नहीं सोचा गया कि ब्लैक-मनी जेनरेट क्यों हो रही है, कहां से हो रही है ? हम ऊपर-ऊपर की बातें करके स्कीम्स निकालते रहे ग्रीर ब्लैक-मनी उससे दुगनी रफ्तार में ग्रीर जेनरेट होती चली गयी।

महोदय, कौनसी ऐसी चीज है जिसके ग्रंदर ब्लैंक मनी नहीं है, सरकार ब्लैंक मनी नहीं बनाती, लेकिन मैं यहां यह कहना चाहता हूं कि सरकार ब्लैंक-मनी बनवा जरूर रही है। क्या हो रहा है?

हम कोटे देते हैं, परमिट देते हैं, चाहे वह स्टील ग्रथारटी ग्राफ इंडिया के माध्यम से हों, चाहे वह सीमेंट धौर लोहें के कोटे हों। क्या है कि कोटे के ग्रंदर जिस दाम पर चीज मिलती है. सरकार जानती है, सरकार के प्रधिकारी जानते हैं, मंत्री जानते हैं। दो हजार रूपया टन से लेते हैं और बारह हजार टन में बेचते हैं। कहां जाती है वह दस हजार रूपये की ब्लैक ? हम श्रपने हाथों से हजारों करोड़ों रुपया ब्लैक का जेनरेट करवाते हैं । ट्रांसपोर्ट के हम पर्रामट देते हैं । मेरे कुशल मंत्री यहां बैठे हैं । बाज ब्राल इंडिया परमिट की क्या कीमत है ? क्यों आपने यह परिशट सिस्टम रखा हमा है ?

भ्राप स्टेट को कोटा देते हैं कि फ्लां स्टेट को हम 500 ट्रक के परिमिट दे रहे हैं, दूसरी स्टेट को एक हजार बसों के परिमिट देते हैं, आप अलाट करवाते हैं, लेकिन एक-एक परिमिट की कीमत दो-दो लाख रुपये। आपने अपने हाथों से हजारों लाखों ट्रकों के और बसों के परिमिट दिये और उन हजारों लाखों बसों भीर ट्रक के परिमिट का क्या परि-णाम निकला? हजारों और करोड़ों रुपया ब्लैक का ट्रांसपोर्टर्ज के हाथों से परिमिट देने वालों के हाथों में चला गया।

काहे को ग्राज परिमट सिस्टम रखते हैं ? बंद कर दीजिए भीर कहिए कि यह पैसा सरकार को आएगा, आल-इंडिया परिमट चाहिए, आप कीमत निष्चित करिए कि इतने का यह परिमट है, जोनल परिमट चाहिए, रीजनल परिमट चाहिए, इतने का परिमट है, आइये, जिसको चाहिए आकर लो— अगर आज ब्लैक मनी स्टाप करना चाहते हैं। ब्लैक मनी इन बातों से स्टाप नहीं होगा, उसके अपर आपको इस्पलोमेंटेणन करना होगा।

उपसभाष्यक्ष महोदय, मकान बनता है, दस लाख रुपया मकान में लग गया, कीमत दिखा दी गई दो लाख रुपया। हर चीज में ब्लैक, कौन नहीं जानता कि किस कालोनी के ग्रंदर किसी मकान की, किसी दुकान की, किसी प्लाट की, किसी प्लैट की क्या कीमत है। हर व्यक्ति जानता है ग्रौर वह व्यक्ति जो ब्लैक के पैसे से पचास लाख का मकान खरीदता है, वह दस लाख में रिजस्ट्री करवा ले जाना है ग्रौर हमारी सरकार, हमारे ग्रंधिकारी उस पर ग्रपने हाथ से, ग्रपनी कलम से दस्तखत करते हैं।

उपसभाष्यक्ष महोदय, प्राज 79,313 यूनिट्स सिक हो गये। कहां से हो गयें सिक? 1984 जून तक की यह फिगजें हैं, 513 लाजें सिक इण्डस्ट्री यूनिट्स हुए, 1434 मीडियम हुए और 78,363 स्माल स्केल में जो यूनिट्स हैं। अभी साल भर की फिगजें नहीं आई है। यह तो जून 1984 तक की है। इन अस्सी हजार यूनिट्स ने रुपया आपके फाइनेंजल इंस्टीट्यूणंस से करोड़ों-करोड़ रुपया उधार लिया और उधार लेने के बाद यह अस्सी हजार यूनिट कहां चले गये?

यह सब रुपया, जैसे मौसमी में से जूस निकाल लिया जाता है, इन इण्ड-स्ट्रियल यूनिट्स को लगा कर उसमें से घन निकाल कर ले गये और ब्लैक मनी बना कर या तो यहा छिपा कर रख दिया गया या कहीं विदेश में भेज दिया गया। हजारों करोड़ों रुपया सरकार का और फाइनेंशल इंस्टीट्यूशंस का ब्लैक मनी के अंदर कहां से टां फर हो गया है?

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उपसभाध्यक्ष महोदय, इण्डस्टी लगाने के बाद हर ब्यक्ति जानता है, मंत्री जानते हैं, ग्रधिकारी जानते हैं, हम जानते हैं कि सौ करोड़ का यनिट जो बनता है तो उसके बीजक पहले से ही इनफ्लेट करके बनवाये जाते हैं क्योंकि मनी लगाना पडता है। कितना ? दस प्रतिशत । 25 प्रतिशत पहले से ही उसमें खींच लिया जाता पन्द्रह करोड़ की ग्रामदनी युनिट लगाने से पहले ही ਲਾ जाती लगा देता है 10 करोड़ बड़े ग्राराम से लेकिन फाइनांसियल इन्स्टीच्यशन का पैसा उसमें जामिल होता है, ग्रंपना पैसा भी जो उसने लगाया है वह उसमें से खींच बार 15 करोड निकाल कर पहले ग्रपने घर में रख लेता है जिस चीज की जड में चोरी उस अर्थात उस भौद्योगिक ईकाई का कभी विकास नहीं हो सकता । उपसभाष्यक महोदय, यही कारण है कि 80 हजार यनिट जन, 1984 तक श्रपने फेल हो गये। उपसभाष्ट्राक्ष महोदय, एक छोर जहां इन्डस्ट्रियल युनिट सुख रहे हैं, हमारे यहां उत्पादन नहीं हो रहा है गरीब के पर कपड़ा नहीं, रहने को मकान नहीं. दिल्ली जैसी नगरी में ग्राज बोर्ड कल्पना नहीं बार सकता कि ग्रपना मकान वना लें। मनान की सोचता है तो लगता है कि 10 लाख से लेकर करोड़ रुपये तक का एक-एक मकान विक रहा है। कर लीजिए बात, तीन करोड़ का बंगला लेने बाला व्यक्ति. सल्बे जी यहां बैठे हैं, हिन्दुस्तान के माने हुए चार्टर एकाउँटेन्ट तीन करोड़ का मकान लेने वाले व्यक्ति को कम से कम 20 करोड म० का टेक्स जब देगा तब वह तीन करोड वा मकान का मालिक बन सकता है। बताइएे, वित्त मंत्री महोदय ग्रापको जान-कारी है इस बात की. हजारी जादमी दिलों ने रहते हैं, करोड़ों रुपयों के बंगलों की नगरी कोई व्यक्ति ऐसा वताइए कि जिसने 20 वारोड रुपये की रिटर्न फाइल की हो ? एक भी नहीं मिलेगा।

श्री जे के जैन : क्यों मत करिए. यह जरूरी मामला है जिस पर याप विवेट कर रहे हैं। यदि घाप इस सदन में हर चीज को लाइटली लेते हैं तो ग्राप वहस के लिए यहां पर मजबर भी मत किया करें। यह सीरियस मेंटर है। उपसभा-ध्यक्ष महोदय, हमको सोचना पडेगा कि काले धन की चोरी कहां से होती है। अगर इस सदन में एक मिनट के लिए बत्ती गल हो जाती है तो विरोधी दल के भाई चीखते हैं कि बत्ती गल हो, गई। क्यों हुई ? क्योंकि ट्रांसफार्मर की मेनटीनें-नहीं हो रही है। किसलिए, इसलिए जि बिजलीघर को पैसा नहीं मिल रहा है। क्यों महीं मिल रहा है ? ग्रीद्योगिक इकाई इन्हस्टी लगाने वाला व्यक्ति जानता है कि यदि उसका बिल 20 हजार रुपये महीने का श्राया तो उसके हिसाब से उसकी प्रोडक्शन खातों में दिखानी पडेगी। खातों में जब प्रोडक्शन दिखायेगा तो एवंगाइज देना पडेगा। जब यह एक्साइज देगा तो सेल्ज टैक्स जायेगा और जब सेल होगी तो इन्कम बढ़ जायेगी ग्रौर जब इन्कम बढ़ेगी तो विश्वनाथ जी कहेंगे कि लाग्रो, बेटा टैक्स दो। तो चोरी कहां से शरू हुई ? इन्डस्ट्रियल युनिट का मालिक बिजली घर के इंग्रपैक्टर को बुलाता है। भाई 20 हजार रुपये महीने का बिल या जायेगा। मैतो वर्बाद हो जाऊंगा। इंसपेक्टर महाशय कहते हैं 20 हजार का नहीं, लाला जी. इसको मैं तो 2 हजार का कर दंगा। देखिए, चोरी कहां से शरू हुई ? 18 हजार रुपये की बिजली की चोरी और यहां बत्ती गल, ट्रांसफार्मर मेनटेन हो सकते। ग्राज हिन्दस्तान की एक-एक नगरपालिका घाटे में चल रही है। बिजली नहीं मिलती, कटौती हो रही है। टांस-फार्मर फुक जाता है, तीन-तीन दिन तक उसकी मरम्मत नहीं होती। उसको रिप्लेस नहीं कर सकते, पैसा नहीं है, क्योंकि जो हमने प्लान किया थीं कि जमक विजलीघर बनाकर इतने की हमको बिलिंग करेंगे भीर इसने की धामदनी होगी.. उसका 80 परसेंट पैसा ब्लैक में चला गया। जब 18-हजार की बिजली की चोरी हुई। 10 ट्क का माल निकला और दो ट्क की एक्साइज भर दी गई तथा 8 ट्क फी। जब 8 टक मालगया तो वह कहां sion re. National Institute of

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गया ? दिल्ली ग्रीर बड़े-बड़े नगरों के बाजारों में। उसका पर्चा नहीं कटता, सेल टैक्स का नाम नहीं श्रीर जब सेल टैक्स नहीं तो श्राप इन्याम टैक्स कहा से लेंगे ? यह आपकी चोरी जहां से हा रही है उस स्रोत को धापको बंद करना होगा। ग्रध्यक महोदय, यह ऐमी विकराल समस्या, जो आज हमारे देश की निगल लेगा चाहती है, इसके उपर ग्रापको बडी दरियादिली से काम लेना होगा । आपने 35 वर्ष तक एक ऐसी ग्राधिक-नीति को अपना कर देख लिया, जिसने देज की ग्रयं-व्यवस्था को चरमरा कर रख दिना है । भ्राप नदल डालिए और उन अधिकारियों को कहिए कि भ्रव हम तुम्हारी ऐसी बातों को कतई नहीं सुनना च।हते, जिनमें दबाव की नीति हो । हम अपने देशवासियों को समृद्ध देखना चाहते हैं और यदि देशवासी समृद्ध होंगे, तो हमारा देश समद्ध होगा, हमार प्रकार समद होगी और हमारे देन का विनास होगा। (समय की घंटी)

श्रध्यक्ष महोदय, में दश मिनिट और लंगा, मैं आपसे पहले ही निवेदन कर रहा ह । अध्यक्ष महोदय, बड़ी विडम्बना है कि 35 साल में 35 करोड़ से 77 करोड की ग्रायादी ग्रीर डायरेक्ट टैक्स केवल 3300 करोड रुपया । बाह, 3300 करोड रुपया हमें सिर्फ दैवस मिलता है। क्यों मिल रहा है सिर्फ इतना टैक्स ? मैंने हिन्दस्तान के अन्दर जो विक्लेयण किया, यहा चार वर्गके लोग है। एक वर्ग वह है, जो लाखों रुपए का धन कंमाता है ग्रीर धन कमाने के बाद इस्कम टैक्स के विभाग की तरफ मुंह उठाकर भी नहीं देखता है, वह कहता है कि मैं नहीं जानता इन्हम टैक्स विभाग को, यह मेरी मेहनत की कमाई है। दूसरा वर्ग है, जो एक लाख रुपया कमाने के बाद अपने वकील के पास जाता है ग्रीर कहता है कि वकील साहब, एग्जम्पशन्-लिमिट कितनी है ? यह कहता है--पन्द्रह हजार। ग्रन्छ।, मेरी फाइल बनवा दो पन्द्रह हवार की और फाइल वन गई, सटिएफोट लगा दिया आय का, इन्कम टैक्स असेसी.

on "Aspects of the Black

Economy in India" खाता वन्द । तीसरा वर्ग जो है, एक लाख रुपया कमाया ग्रीर कहता है चलो सरकार को कुछ दक्षिणा दे दो शाई, एक परसेंट या दो परसेंट । चौथा धर्म एक लाख की आमदनी करने वाले व्यक्ति 25,000 से ज्यादा की रिटर्न द:खिल नहीं कर रहे हैं, अगर विसी व्यक्ति की ग्रामदनो 10 लाख है, तो 25 हजार प्रति लाख के हिसाब से ढाई लाख की रिटर्न होगी । रिटर्न दाखिल करने वाले कितने व्यक्ति हैं बताइए या, यह कहिए कि हिन्दुस्तान के अन्दर इतनी आया करने बाला कोई व्यक्ति नहीं है । हिन्दुस्तान के प्रन्दर 10 लाम से लेकर सँकड़ों करोड़ रुपए वाषिक अपय करने वाले लाखों-करोड़ों व्यक्ति हैं आएके यहां इन्कम-टैक्स रिटर्न कितने लोग दाखिल करते हैं? सिर्फ 35 या 40 लाख और उसमें से सरकारी कर्मचारी, यह बेचारे मुंह बंद, वकरी छौर गाय, इनकी आप दोह लीजिए, यह अपना ही खून, अपना ही मांस, उसको वी लीजिए या काटकर खा जीजिए । यह है आपकी आधिक नीति ग्रीर यह है ग्रापकी टेक्सेमन नीति ।

अध्यक्ष महोदय, आपको बहुत ग्रामूल-चूल परिवर्तन करने होंगे, अपनो आधिक नीति को ग्रापको बदलना होगा । यदि आप देश के ग्रन्दर सचम्च हरित-क्रान्ति की तरह ग्राथिक-कान्ति लाना चाहते हैं, तो स्रापको वित्त मंत्री महोदय, मैं धाहवान करता हं कि ग्राप जैसे सज्जन पुरुष के होते हुए, द्याप जैसे इमानदार पुरुष है: होते हुए देश का अगर विनास हो, न्वैद-सकिट से कमाने वाले । अवित पनपे, तो इतिहास आपको क्षमा नहीं करेगा । विश्वनाथ बाव, श्रापने उत्तर प्रदेश के मस्यमंत्री पद को छोडा. आपके भाई का बलिदान हुआ और आज सौभाग्य से आप विक्त मंत्री बने हुए हैं। ब्राइए, देश को बनाने में, कुछ ऐसी गलन स्राधिक नीतियों को बदलने में कुछ ऐसे कदम उठाइए; जिससे आने वाली सदियां आपको याद करें ।

अध्यक्ष महोदय, अब मैं कुछ मुझाय देश चाहता हूं। अध्यक्ष महोदय, आप २० कर रहे हैं. करिए। 221 Short Duration Discus- [14 AUG. 1985] Public Finance & Policy 222 sicn re. National Institute of , on "Aspects of the Black Economy in India"

THE VICE-CHAIRMAN (SHRI CHI-MANBHAI MEHTA): Mr. Jain, may I remind you that you have already taken a lot of time? Whenever a Member exceeds his time, the excess time taken by him is deducted from the time left for other speakers from that party. Now in this case I have cut out my name from the list. Please bear this in mind.

श्री जे० के० जेन: ग्रध्यक्ष महोदय, 1 लाख 80 हजार करोड़ रुपया ग्रापको पंचवर्षीय योजना के लिए चाहिए । म्राज हमारे युवा प्रधान मंत्री श्री राजीव गांधी ने इस बात का प्रण किया है कि मैं हिन्दुस्तान के नागरिक को बीसवीं सदी समाप्त होने से पहले हर सुविधा दिला देना चाहता हूं जो विश्व के किसी भी √विकसित देश के नागरिक को प्राप्त हैं । हमारे प्रिय नेता के इस प्रण और स्नाहवान में वित्त मंत्री महोदय का योगदान बहुत भ्रावण्यक है । जैसा मैंने बताया । लाख रुपया कमाने वाला व्यक्ति 25 हजार रुपए से ज्यादा का रिटर्न फाइल नहीं कर रहा ग्रीर 25 हजार का रिटर्न फाइल करने पर सरकार को क्या मिलता है ? 2200 रुपया । तीन कैटेगरी नो समाप्त हो गई जो इनकम टैक्स के कार्यालय नहीं जाने जो सिर्फ 15 हजार की एग्जेम्शन लिमिट तक फाइल बनवाते हैं ग्रौर चौथी कटेगरी के लोग एक लाख रुपए कमा कर 25 हजार के रिटर्न पर 2200 रुपया देते हैं । क्या ग्राप इतने मे संतुष्ट हो जाएंगे। 1 लाख 80 हजार करोड़ रुपया ग्रापको चाहिए । मैं मानता हुं ग्रापने 50 प्रतिशत की छूट दी है। 50 प्रतिशत की छूट मिलने पर हिन्दूस्तान का व्यापारी वर्ग ग्रीर ग्रीद्योगिक वर्ग वहत प्रसन्त नजर ग्रा रहा है। कारण क्या है उसकी प्रसन्तता का । 35 वर्षों के ग्रन्दर हमने उनको ग्रादत डाल दी है कि झठे बिल बनायो ग्रौर खर्च के ग्रन्दर डालो। हजारों एजेंसियां सारे देश भर में बोगस बिल बनाने के लिए बैठी हैं। उनका धन्धा सिर्फ झठे बिल वना कर व्यापारियों को, उद्योगपतियों को सप्लाई करने का है । 50 लाख की ग्रामदनी करके 40 लाख के बोगस बिल ग्रौर 10 लाख का रिटर्न फाइल । बहुत मुन्दर । व्यापारी कहता है कि जो 50 परसेंट माफ हुमा है वह तो मेरा व्हाइट का मनी बन गया, बाकी 50 परसेंट में बिल डालना है। **ग्रा**पको कुछ मिलने वाला नहीं है। ब्रापको 3300 करोड रुपए डायरेक्ट टैक्स के रूप में मिलते हैं। ग्राप कितने ही रेड कर लीजिए, कुछ भी कर लीजिए--मैं रिकार्ड पर लाना चाहता हं—हो सकता है स्रापको 400-500-700 करोड़ रुपया और मिल जाये । इससे अधिक म्रापको प्राप्त होने वाला नहीं । यही हो सकता है कि हद से हद इस चाल वर्ष के ग्रन्त में 3300 करोड़ रुपए की जगह श्रापको 4000 मिल जाएँ । लेकिन इतना बड़ा मुल्क और इतनी सी उपलब्धि शोभा नहीं देगा । स्राज कातिकारी कदम उठाने होंगे । ग्रध्यक्ष महोदय, जो सुझाव मैं देने जा रहा हूं, शायद ग्राप लोग कहेंगे कि क्या सुझाव हैं, लेकिन मैं दे रहा हूं । आपको उन पर मनन करना होगा, चिन्तन करना होगा ग्रौर यदि ग्राप ठीक समझें तो उन्हें इम्प्लीमेंट कराएं । जब हमने चोरी सिखा दी तो बड़े बुजुर्ग कहते हैं कि जब बीमारी संक्रामक हो जाए तो कायाकल्पकरना होता है। दवाई काम नहीं देती । भोजन पचता लहीं तो कहते है कि सिर्फ मट्ठा पीद्यो । काले धन को खत्म करने के लिए इस सरकार को कायाकल्प करना होगा, इनकम टैक्स माफ करना होगा ।

ग्रध्यक्ष महोदय, योजना मेरी क्या है ? 1 लाख रुपये तक कमाने वाला व्यक्ति 25 हजार की रिटर्न फाइल करके 2200 रुपया सरकार को देता है । ग्रापने 50 परसेंट माफ किया है । मैं कहता हं कि ग्राप 50 परसेंट माफ कर दीजिए ग्रीर व्यापारी को कहिए, रिटर्न फाइल करने वाले को कहिए कि जो तुम्हारा 50 परसेंट रूपया है वह बैंक में जमा होगा 7 वर्ष के लिए । भाइयो, हर व्यक्ति जानता है कि 7 वर्ष के बाद ग्राप यदि सौ रूपया जमा करें तो वह दो सौ हो जाता है । 50 हजार रुपया जो ग्रापके सरकारी वैक में जमा होगा, उसके ऊपर सरकार ब्याज वसूल करेगी ग्रौर वह 50 हजार रुपया 7 वर्ष के ग्रन्दर एक लाख हो जाएगा । जिसने वह रुपया जमा किया है 7 वर्ष बाद उसको

[श्री जें० क० जैन]

वह वापस मिल जाएगा । अध्यक्ष महोदय, जहां आपको । लाख रुपये के ऊपर 22 सी रुपया मिलता है और जहां आपको । लाख रुपये की अन्दर 7 वर्ष के अन्दर 50 हजार रुपया मिलता है, ऐसा करने से रिटर्न्स की भरमार हो जाएगी । हजारों हजार करोड़ रुपया आपके पास रिटर्न् के रूप में आपके राष्ट्रीयकृत बैंकों के अन्दर डिपाजिट हो जाएगा । लीजिए 1, लाख 80 हजार करोड़ रुपया आपको बैंकों में आएगा और आपकी पांच साला योजनाएं आपको सफलीभूत होती हुई नजर आयेंगी ।

ग्रध्यक्ष महोदय, इस योजना के ऊपर ग्रापको क्रांतिकारी बदम उठाने होंगे। इस योजना पर जो मेरे पास है, मैं इसकी वापी ग्रापको देने को तैयार हं. 7 साल के ग्रम्दर जिस व्यक्ति या जिस व्यापारी का पैसा वैंक में जमा होना उसको यह भी सविधा दीजिये कि इस पैसे के ग्रागेंस्ट 50 परसेंट तक उसको उधार दिया जा सके। विसी की सिफारिश की जरूरत नहीं होगी। बैंक मैनेजर के कैबिन में जाइये ग्रीर कहिये कि 12 परसेंट या 14 परसेंट पर लौन दीजिये। गारन्टी की ग्राव-भ्यकता नहीं क्योंकि गारन्टी के रूप में 25 हजार रुपया ग्रापके बैंक के ग्रन्दर जमा होगा। 7 वर्ग के बाद रदि वह व्यक्ति 25 हजार रुपया मारने की कोशिश करेगा तो वह भी वेकार होगा क्योंकि उसी का वह रूपया है। अध्यक्ष महोदय, हिन्दस्तान के ग्रन्दर ब्लैक मनी नाम की चीज हमेशा हमेशा के लिये समाप्त हो सकती है। यह है ग्राधिक कांति लाने का एकमाल उपाध । ज्ञाप बहुत से उपाय सोच रहे हैं, सोचते रहिये । व्लैक मनी जैनरेट होता रहेगा बहुत सी स्कीमें ग्राप लाते रहेंगे, वालन्टरी डिस्कलीजर स्कीम, गोल्ड डिस्क-लोजर स्कोम, वियरर बींड स्कीम लेकिन जो स्रोत है काले धन का यह धापसे रुवने वाला नहीं है।

ग्रध्यक्ष महोदय, ग्रव मैं कुछ बातें बताना चाहंगा। श्रध्यक्ष महोदय, जो समाजवादी देण है उनके अन्दर भी एक व्यक्ति को एक मकान है। मेरे कम्यूनिस्ट भाई यहां बैठे हैं, वताइये अब तो हमारे समाजवादी और कम्यु-निस्ट देश भी एक व्यक्ति को एक मकान मिलेगा, ऐसा कह चके हैं और हमारे देश में एक मकान के ऊपर टैक्स ही टैक्स है। आपको यह सोचना पड़ेगा कि एक व्यक्ति को एक मकान के लिये वैल्थ टैक्स से एक्जेप्ट किया जा सके नहीं तो इसी प्रकार से कोला धन इन मकानों के अन्दर और इन फ्लैट्स के अन्दर उत्पन्न होता रहेगा और इन फ्लैट्स के अन्दर लाखों करोड़ों की माता में जाता रहेगा।

उपसभाध्यक्ष महोदय, जो सुझाव मेरे प्रमुख हैं वह मैं ग्रापके सामने रूख चुका हूं। एक बात कह कर मैं धपनी बात समाप्त करूंगा। हम को यदि सर-कार में से व्याप्त भ्रष्टाचार समाप्त करना है तो हम को उसके लिये ठोस कदम उठाने पड़ेंगे। (समय की घंटी) मैं पहले ही कह चुका हूं कि एक मिनट में ग्रुपनी बात समाप्त कर रहा है।

एक क्लर्क की जिस की 600 सा 700 रुपये तनस्वाह मिलती है अगर उसके घर में चार जवान बेटियां और एका जवान बेटा है तो दो रुपये भी उसके पास ग्रपने बेटे को देने के लिये होंगे। वह भ्रष्टाचार नहीं करेगा तो क्या करेगा। स्राप तनस्वाह वहा नहीं सकते क्योंकि आपके खजाने के अन्दर पैसा नहीं है। भ्रष्टाचार हटाना है तो ग्रापको ग्रपने रेवैन्य के साधन बढ़ाने होंगे। इस देश का नागरिक जो एक मुखी रोटी पर प्याज श्रीर नमक से ग्रपना पेट भर सकता है। मैं दावे से कह सकता है कि ग्राप उसके घर के बच्चों का लालन-पालन ठीका से करवायेंगे तो कोई कारण नहीं है कि वह भ्रष्टा-चार करे। वह भ्रष्ट नहीं है, वह देश को बेचने वाला नहीं है, इन देश का रक्षक है, देश का भक्षक नहीं है। इन शब्दी के साथ मैं ग्राप से निवेदन हैं ता हं कि वह दिन इस सदन में या उस सदन में दुवारा से नहीं जाना चाहिये जिस पर ब्लैक मनी पर चर्चा करने

on 'Aspects of the Black Economy in India'

के लिये हमें समय वर्बोद करना पड़े। यह चार घटे का समय देश के विकास की योजनायों पर यहां पर लगायें घोर ब्लबः मनी था जो जैनरेणन अधायार नरोके से हो रहा है उस ब्लंब मनी का जैनरेशन स्नापके हाथों से हमेशा हमेश। के लिय खत्म हो जाये, यही भै चाहता है । धन्यबाद ।

SHRI NIRMAL CHATTERJEE (West Bengal): Mr. Vice-Chairman, Sir, despite quite a beautiful couplet in Bengali literature, a free translation of which means-

If black you consider to be that bad, why do you weep. Madam, when your hair turns grey?

Black is considered to be beautiful in certain circles in our country. But presently, Sir. (he mood of the House seems to reflect that we are .. II concerned with black income, black wealth and the report on black money and black wealth. Perhaps nor for identical reasons—we include both, Mr. Salve and myself-and the reasons might be exactly opposite, one might be trying after reading the report, how to have more routes to generate it and the other the opposite, I do not know. But we are all concerned. Let me begin with the report. There are some who have characterised this report as a damp" squib, almost a meaningless exercise. Partly they sav this because the esti-mate that they have come up to is not very worrying.

According to this estimate, the estimate c' black income generation each year is about 18 to 21 per cent. One can pat once back particularly after getting enough education in the World Bank and I.M.F. culture that the strongest democracy in the world has a higher rate of black income generation every year. According to this estimate, if ours is between IS to 21 per cent, then according to Dr. Tansi who is a World Bank and I.M.F. author, in the case of the United States the generation of black income is 22 per cent. Therefore, some say that it is a damp squib and we need not worry by the generation of black money up to this extent. It is also considered to be a damp squib by 6ome other people also because they say that after three years of

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mountainous labour what they have dis covered in the report is what you already knew. For instance, they say that the black market is generated in these fields such as real estate transactions, large-scale manufacturing, Aim industry, smuggling and the professions which might include the oldest one and also in construction. But it is interesting to note here that they are silent on one particular area which also generates plenty of black income that is trade, both internal and external. It is also considered a damp squib because the report has said and who did not know it that all this black money takes the from of land or ornaments or some such things. Therefore, it is said that after three years of mountaimous labour, it has not produced much. It is also considered a damp squib because of some such other observations. Here, I do not entirely agree with such a view. Even while it is a damp squib, incidentally, it indicts, unintentionally. I am pure, the Government of India when it says that the amount of collection from direct taxes being as low as it is today in India out of the total revenue collection is an indication of generation of black income which is defined as tax-evaded income So long we have been told by the present Finance Minister, a little less than the earlier honourable one, that it is the experience of all developing countries that col'e:tion from direct taxes over the years should get reduced and become a lower and lower percentage of the total tax collection. I believe that while being a damp squib, the very statement of this fact is an indictment of (he Government's logic.

Now, it is also quite a different thing that there isanother view of the report which says that this report is not merely a damp squib, but it also contradicts itself. And it recommends, it concludes what is not supported by its premises or at least in that area where it should not have been a damp squib, where it mad: some independent investigations as in the case of sugar industry or in the case of land or estate speculation. For instance, I will just make a brief reference to this because the time is limited, And I will come to other things, and I have to come to other things also. It is said here, and

[Shri Nirmal Chatterjee]

the whole chapter on sugar industry contains statements that neither the tax rate nor the control over sugar industry is primarily responsible for generation of black income there. It is in the report That is also a part where, in the course of three years, they made an independent investigation. They contributed. Let us admit that. And in that contribution, the finding is this. See the recommendation. It is exactly the opposite of it. The taxes are responsible for generation of black money, controls are responsible for generation of black money. And this Report, when it says that the taxes are responsible, forgets its own figures. The Finance Minister also fox gets the figures at times. It has given the figures. What is that figure? Sir, I do net know if I will be able to do full justice to this Report which is too voluminous, and the Finance Minister was not kind enough to give us more time for discussing this. Sir, what are the figures? While in 19? 5-76 the percentage of gross domestic products, the range of black income as percentage is estimated as 15 to 18, in 1980-81—again their estimate, whatever be the quality of estimate—it is 15 to 18 per cent, and in the year 1983-84, the figure is 18 to 21 per cent. Note the years It is during the years when the tax rates were reduced. When the tax rates were reduced, the predecessor to this hon. Finance Minister used to claim that it is this tax reduction which will prevent generation or at 'east reduction in the generation of black income. Here is- a proof even quoted by this Report that during this period when taxes were reduced, the black income was going up. (Time bell rings) I have on an earlier occasion also indicated through another kind of figure which is not quoted here that income-tax collection as a percentage of national income is coming down over the years when the taxes are being reduced. Is it not an indication that it has no relation at all or, if anything, the indication is the opposite? It is a simple logical question to Mr. Salve, if he speaks after me. or the Finance Minisler. No. The House is deprived of something which is very Kmportant. What is the approach? Here also they 'say about tax ratios sometimes, not about tax rates. Just imagine. The approach, the assumption is that those who earn want to pay more to the kitty, want to pay more by way of taxes but what is preventing them is a. 4 p. M.

high rate of taxes When you say that by lowering the rates of taxes, you will be able to collect more, what exactly you are suggesting is that the) are willing to pay you more, and when all these people clamour that reduce the taxes that pinches on us, as if they want to contribute more to your coffers. This is a kind of logic which is beyond me. This is a kind of logic which is beyond the economic system that is called monopoly capitalism. (Time hell rings).

Sir, since the bell is rung, 1 will quickly come to other parts. The report is there. Anybody can see the recommendations, and the inferences that they make in many cases. [will not say and I wil! not dishonour Dr. Acharya, who. incidentally, is trained in the USA, the World Bank, the IMF circle. But there are many insights. I freely admit that in this majo' recommendation, in this major conclusion they are not defended either by insight or by their own investigation, wherever they have independently entered into. But, Sir. my real objection is neither that it is a damp squib or that it bears contradiction within itself. My real objection is that it is dangerous. The recommendation, that it makes, the wonderful logic that it has got, can be easily ; seen. It seems, Sir,....

SHRI N. K. P. SALVE (Maharashtra): Is it your logic that the rates of taxes, however irrational, have no nexus whatsoever to the generation of black money?

SHRI NIRMAL CHATTERJEE: No that is not my argument. I will not deny, Mr. Salve, a very simple fact that if there are no taxes there will be no lax evasion at all. I will not deny, Mr. Salve, that.

SHRI N. K. P. SALVE: The report say_s 'hat the rate of taxes is one of the reasons for the generation of black money and when they say so, they are not going by the total collection juxtaposed or correlated with the domestic product. All that are saying is that the highest nal rate of taxation has the effect My simple question is. do the highest

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marginal rates of taxation, according to you. have nexus with the generation of black money?

SHRI NIRMAL CHATTERJEE: I will come to that very soon. I :am illustrating. First let m_e reduce it to an absurdity, and then I will answer it. For ice. as I said, if there is zero taxes, there is no tax evasion. If there is no control, there is no violation of any control. If there is no law in the country, there is no law non-obliging citizen in the country. That is, nothing is illegal. That is true. On the other hand, I immediately concede to him that if it is 100 per cent taxation, then in a capitalist society the incentive for lax evasion is more, I conclude.

SHRI N. K. P. SALVE: In caiptalist society or communist society, makes no nee at all.

SHRI NIRMAL CHATTERJEE: If there are control¹, which cannot be implemented, I admit the scope is for enormous tax evasion or attempt to pierce the boundaries of controls and enter into the world of blacks. I entirely agree. What I do not agree is that if your marginal rate of taxes was 70 per cent and if you reduced it to 50 per cent, your tax collections would increase, and black income generation will decrease. I will just narrate to you the experience of the country which sometimes appears as the God, the USA. One of the lowest rates of taxation is in the USA.

SHRI N. K. P. SALVE: Who has told you that one of the lowest rates of taxation is in the United States?

SHRI NIRMAL CHATTERJEE: I tell you that.

SHRI N. K. P. SALVE: What is the highest marginal rate of taxation in the USA?

NIRMAL CHATTERJEE : There ra a reduction that Mr. Reagan has introduced in the marginal rate of tax.

SHRI N. K. P. SALVE: What is the highest marginal of

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SHRI NIRMAL CHATTERJEE: They have reduced it by 50 per cent.

SHRI N. K. P. SALVE: In which year?

SHRI NIRMAL CHATTERJEE: In the courge of the last 4 years and they are among the low marginal rate of taxation people. There, the generation of black income i^s 22 per cent, according to *Dr*. Tenzi whose approach has been adopted here. Now, in every capitalist country, quoted as example with a low rate of taxation compared to which ours is supposed to be more highly taxed country, the generation of black income is as enormous as ours, though it is a damp squib. I lift the veil a little. The 22 per cent of the United States refers to an economy where non-agricultural income is 90 per cent of their national income. Even if it is 21 per cent here, it is admitted that it is not generated mosly in the agricultural sector where approximately 50 per cent of our national income is generated. Even if you assume that, then this 21 per cenl, Mr. Salve would concede, provides rather a high figure of black money generation. . . (Time bell rings).

THE VICE-CHAIRMAN (SHRI CHI-MANBHAI MEHTA): Please conclude; you have taken almost double the time.

SHRI NIRMAL CHATTERJEE: But if your heart says that I should be stopped at the unlucky 13th minute, I will stop. Kindly allow me; I shall just conclude.

Now. Sir, I am trying to show nearly the inconsistency in the report. I consider this, to be dangerous. It is dangerous because of the recommendations that they make, which the IMF were continuously making for the last 3 years to our country. It is incidental even perhaps that this report was made at the time when the IMF's influences on our country and our indebtedness to IMF were at its highest, between 1932 and 1985. But, Sir, what are the recommendations? Just imagine! One recommendation is that you reduce duties and taxes when demand for a particular commodity is rather high. So long, we have been told in all our academic studies that if the demand is high, that can be one good source for our duties.

[Shri Nirmal Chatterjee]

The concern today is not the collection of revenue; the concern is that there may be more liberal import of that commodity. It is under cover of the ostensible black income argument. It will reduce smuggling and consequent generation of black income. What is dangerous now is, it is certainly true that if there are no priorities in the economy, whose name is planning, black income does not affect you in distorting priorities. You go away from all priorities and black income is absolutely harmless to both Mr. Salve and to myself. So, the recommendation is, give up your prforities of even development. May I put it this way, Mr. Finance Minister, everybody, every thing in the country is responsible for generation of black income excepting only those few people who actually generate it. This is the whole logic of the picture. It is the public sector expenditure that is guilty, not the private sector expenditure; not that public sector is guilty because it comes into contact with the private sector. May I remind Mr. Salve that as long back as in 1939-40. Mr. K. T. Shah introduced this argument that you talk of corruption in the public sector. I am all for nationalisation; if there is no private sector? This argument remains as yet unchallenged; this argument has not been answered by any economist of repute. I say, it is dangerous because you propose that independent of all priorities, independent of Plan targets, in the name of controlling black income, which basically generates inequality and destroys the priorities, in the name of fighting this evil, you say, give up all the priorities. That is why, I consider this report to be inimical to the interests of the economy of the country. Sir, I am just concluding by referring to those parts...

THE VICE-CHAIRMAN (SHRI CHI-MANBHAI MEHTA): Mr. Chatterjee, you have already taken twenty-two minutes. I will be guided by the sense of the House. This is a Short Duration Discussion. If you want it for two days, I have no objection.

SHRI NIRMAL CHATTERJEE: I am concluding by referring to that part— the question now is where do we go from here, what we should do about it—which

says that whatever has been generated and transformed into black wealth, the answer would be—this is against the comment of the report itself—no further scops should be provided to them. They recommended that these people should be asked to spend the money, spend the wealth, on some social service schemes. This has been tried elsewhere. This has succeeded elsewhere. But this goes against the report of the Committee itself which 'ivs that if you go on issuing bearer bonds, if you go on giving concessions, that ceases to act as a deterrent for generation of fresh black money. Yet, the Committee recommends it. Again, the question is, where do we go from here? One answer, perhaps, is, with which the hon. Finance Minister would be unable to agree I know because his answer is, he takes the stand for a mixed economy while I stand for a non-mixed economy, imposition of a tax on expenditure. Perhaps, I should clarify the point that there is no economy in the world which does not have a mixed economy, starting from the U.S.A., through the U.S.S.R, to China. But that is beside the point. I suggest here that the Hist thing which should be done is—thi's is done in the United States also; you cannot accuse me of giving a socialist proposa' impose your intelligence and tax on expenditure. Have a comprehensive return system of, firstly, income, expenditure, wealth; estate duty is, of course, dead: a person is dead; the duly is dead. Have a comprehensive return, firstly, in the sense that you impose an expenditure tax. There are problems. There are oomirilications. But if you are serious about the condition of the people of the country, if you are serious about the economic development and priorities, mentioned in the Plan document, then, take the trouble of introducing this Secondly, have a comprehensive return in terms of both direct and indirect taxes: integrate the excise duty returns, sales-tax returns, direct tax returns and customs returns. You are taking us to the Twenty-first Century through the computers.

THE VICE-CHAIRMAN (SHRI CHI-MANBHAI MEHTA): Please conclude.

SHRI NIRMAL CHATTERJEE: I am concluding. Just two or three more

points. Instead of, as the hon. Minister has proposed, introducing five hundred rupee notes, demonetise, What the Finance Minisler, in his wisdom—perhaps, to help 'he people—is thinking of would, in fact, reinforce the holding of black wealth, if he introduces tive hundred rupe currency notes. Fourthly, the biggest source which is not meniioned is the trade sector. 1 knew the Finance Minister will object to it in a routine manner, but 1 say, attack the wholesale trade, nationalise ihe wholesale trade. You should try to have much control much more canalisation, much more STC operation in your external trade. Under-invoicing or overinvoicing —these things are not mentioned. (Interruptions). It is mentioned, but no estimates are made. Then there is the question of secrecy of accounts, the amendments thai you have introduced. It wil' surprise the House thai even the European countiies have suggested that the Swiss Bank secrecy should be eliminated. The Swiss Bank is the b:-.gesl store house of the world's black wealth. Do you wan¹ to 'bs a junior partner to the Swiss Bank? Why don't you modify your laws? Why don't you open your account not only in the financial institutions but also in the industrial units?

The other point which has been mentioned here is about land. There is a provision m the Income-tax Act that if the valuation of the land is under-stated, that land can be taken over. For a year huge* accumulation of receipts were there. We know it, we have critised that in the PAC. Let you not demonetise in a year and in turn apply all your personnel on checking up those land transaction receipts. You will come to know all about the under-SOLD land transactions. If you do not have the courage, do not demonetise but employ your total administration on scrutinising these receipts. You will see how the land values are falling, you will see how much black income you are able to confiscate. Further I suggest...

THE VICE-CHAIRMAN (SHRI CHI-MANBHAI MEHTA): Mr. Nirmal Kumar Chatterjee, you are allotted ten minutes but you have already taken 29 minutes.

SHRI NIRMAL CHATTERJEE: Let me first coirect you that I am not Nirmal Kumar Chatterjee. Now let me conclude.

AN HON. MEMBER: Every time he says like that.

SHRI NIRMAL CHATTERJEE: I do not say, I begin. I say that I will conclude.

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): I was asking the Chair whether you ate drawing up black time of others.

SHRI NIRMAL CHATTERJEE[^]: Weil, you are absolutely right. The time that the ruling party will consume may be referred to as black time.

We have heard the Finance Minister and I entirely agree with the approach in tax laws 'suggested by him because of the court cases. I do not know exactly ha legal term. It is *act of rues* in place of *mens rea*, something like that. (*Interruptions*). This is one field where he knows much more. So, I entirely agree with that.

Finally, with the deterrent part we all agree.

SHRI N. K. P. SALVE: It is actus retini in place of mens rea.

SHRI NIRMAL CHATTERJEE: That is correct.

Now you have provided that all companies can legally donate to the political parties. Therefore, political parties will no longer receive black money. I do not believe this. Now what will happen is, they will receive Rs. one crore in legal terms and another Rs. 5 crore-, in black money term. What will they do?

(Interruptions).

SHRI N. K. P. SALVE: That is in Bengal.

SHRI NIRMAL CHATTERJEE: Even in Bengal that i_s not possible for me. Even if I want I will not get because they know who you are.

In conclusion, I want to say. do not make further concessions to the rich. Previously, you have said that you are tough on tax rates and soft on implementation. Today you want to be soft on tax rates

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and tough on implementation. May I in-Vite you to be tough both on rates and on implementation? If you do that, all our cooperation for you.

Thank you.

SHRI DEBA PRASAD RAY (West Bengal): Mr, Vice-Chairman, Sir, I would like to express my profound gratitude for giving me the opoprtmvty of participating in this discussion on a very sensitive phenomenon thai has been the subject of discussion in oar country for ages. I would also like to express my congratulations to the Finance Minister for making necessary efforts to ensure that purity is restor red in the economic life. I would like to ask my friends to recall that with the introduction of the Anti-Defection Bill, an effort has been made to purify the political life of the country. As you would all agree, the purity in political life is fully preserved when the purity in economic life is also restored. With the valient efforts that he has been making, I hope purity would be restored in the political as well as economic life of our country.

The concept of black money is required to be discussed. The money which is not acounted for, the money which is hid den, which is not disclosed otherwise is called black money. And the conspicuous areas where black money plays a very major role are—the film industry

gnug-

gling, black market and real estate business. The film industry is a kind of industry where the film is produced in the darkness, the payment is made in the darkness, the film is screened in the darkness; only the spectators are made to pay in white. That is one area where black money plays a very important role, a very major role. In smuggling, crores of rupees are being carried by those who indulge in it and that-leads to still higher generation of black money in the country. We also know that the real estate transactions have become a very sensitive area to utilize the black money today. But I can tell you that there are areas witnessed in our daily life where black money has a role to play. As we know, if we go for a movie and if the ticket is not available at the

counter, we do not mind buying ii paying extra and thereby we pay in black. When we are in need of a taxi and the taxiwalla is not prepared to go, we come to an ?greement with him to pay him extra aid thereby pay in black. When DO! prepared to the trouble of going to the railway counter to buy reservation, we do not mind paying extra to the TTE to get reservation on the spot and thereby we make payment in black. So black money definitely plt-ys a role in daily life, in the day-to day activities of our life also. And the victims of black money in daily life are those who are called hawkers who are made to pay extra money to the Inspectors of the NDMC to put up shop; on the roadside victims are those who are small transporters who are made to pay extra to i police constable to be able to travel through the areas where they are not otherwise able to reach, and the victims are those who are not socially ac-, the boot-leggers, who ar» made to pay extra money to those who are the representatives of the Excise Department. The" ar the victims. Who also are victims? These small contractors have to pay extra money to get a bill cleared from the office, the suppliers who have to pay a cut to get their bills cleared where they have supplied the material. And the area where we have seen the role of black and white money together is when some payment is made of a certain valuable thing. The real price is 'Ciu:-thing and the official price is shown -ss something else. There the payment is in black anl white is always made simul-taneoui

Again, Sir, the money which is considered to be black can also be converted into white and white can also be converted into black. The black becomes white and the white becomes black and at times the currency travels through black and white areas and ultimately lands up in either of the two places. I would like to give one example. If a constable takes five rupess from a hawker and pays five rupees to a bootlegger to take a bottle of liquor and if the bootlegger buye

a book from a book-stall for the use of his kid, then black money becomes ultimately white. So, this is the labyrinth of black and and while and black that is being witnessed in our daily life. But 1 would like to say that the factors that are res-ponsiole for generating black money in our courlry are, as I have mentioned, smuggling, black market, corruption, particularly corruption at the level of bureaucracy which is called bureacratic misconduct, and also tax evasion.

I do not want to make a very statisticsoriented speech but I would like to just reproduce^ here the observation made from time to time—the quantum of black money that has been generated country and which has ultimately led to give birth to the parallel economy, the parallel economy which has affected the development process, which has affected the planned economy and which has affected the the Government from time to targets of time. So, I would like to quote from the record the quantum of black money as has been stated In 1953-54 it was Rs. 600 crores, 1961-62—Rs. 700 crores. 1965-66 — 1,000 crores, 1968-69 — Rs. 1,400 crores, 1969-70 — Rs. 3,080 crores, 1975-76— Rs. 11,870 crores, 1980-81 — Rs. 23,678 crores, 1983-84 Rs. 36,786 crores. So, if the volume of the black money is so huge, you can jolly well imagine how heinous a role it is playing to curb and jeopardize the planned economy of our country. Attempts have also been made earlier to contain this phenomenon, and although this has been a subject of discussion in recent days, the trend of tax evasion was witnessed in our country as far back as the 1940's and that is why, first the Ayer Committee was appointed in 1936 to review the income tax system. In 1947 the Income Tax Investigation Commission was appointed to investigate individual cases of tax evasion. In 1953-54 the Taxation Enquiry Commission was appointed to find out which were the factors responsible for tax evasion. In 1956 Nicholas Kaldor was invited to make a special

study of the situation and find out why tax evasion takes place in our country. In 1958 the Direct Taxes Administration Enquiry Committee was also appointed to find out the reasons for this phenomenon (*Time-bell tings*) Sir, 1 have done a little home work. Kindiy allow me to speak.

THE VICE-CHAIRMAN (SHRI CHIMANBHAI MEHTA): To all Members I would once again say and request them that this discussion is a very proco-vative and interesting discussion but this is a short duration discussion and, therefore, please limit yourselves.

SHRI DEBA PRASAD RAY: Sir, my humble submission to you is to please allow me to make my submission. If you don't permit, I can't help. I seldom speak on the floor.

1968 the Committee of Departmental Officers was constituted to find out about this problem. In 1971 the famous. Wanchoo Committee was appointed and in 1985 this National Institute of Public Finance and Policy submitted its report. If we go through the recommendations made by all these Committees and Commissions from time to time you can see it. Sir, I just want to request you kindly to give me time to reproduce the recommendations made by all these Committees and Commissions from time to time which include reduction of tax rates, minimization of controls and licences, regularization of donations to political parties, creating confidence among small tax payers, checking undervaluation of immovable properties, stoppage of ptigree system, denial of credit facilities to tax evaders, tightening of vigilance machinery, arousing social science against tax evasion, voluntary closure schemes, Special Bearer Bond-, etc., etc. I would like to tell that there are reasons for us to feel happy because in the current years budget, efforts have been made to accommodate the recom-

[Shri Deba Prasad Ray] mendations of the different Committees that had been made froom time to time. 1 take this opportunity congratulate the Finance Minister who to actually initiated introduction of the has Economic Intelligence Bureau to contain this phenomenon, who has taken the in forming Special Courts to avoid litigation in the matter of trying the tax evaders who has taken the initiative in undertaking the Operation Ketu in unearthing the huge black money lying in different parts of the country. I would like to tell him that he may be having reason to feel demoralised because his effort is also being criticised today by the vested interests, bis effort is being criticised by some big newspapers belonging to big I would like to tell him that the experience shows that this has always been In 1974 November, when the in the past. smugglers were arrested, 19 smugglers were apprehended, and black money was recovered, the Gover?*nent was criticised. The Government was being criticised on the point that democracy was jeopardised. Whose democracy was jeopard teed1' democracy of Haji Mastan, Sukur Narain Bakhia, Yusuf Patel was jeopardised. It is not the democracy of the landless peasants which was jeopardised. It is not the democracy of the sharecropper which was ieopardised. But the democracy was jeopardised then in the eyes of the vested interests. So, today I would like to tell him that he should stick to the commitment that has been made to the people. When I talk of the people, I do not mean that segment of the people who are called the traders community. When I talk of the people, I do not mean the segment of the population which is called the capitalist in our country. When 1 talk of the people, I do not mean that segment of our population which is called landlords and big landholders. When I talk of the people, I mean that section of the people who are called the weaker sections, who are called the landless peasants, who are called the poor people, who are called the industrial workers because these

people are actually forming the constituency for your parly. These people are providing political support to your organisation. So. you have got your commitment to that. You stick to the policy that you have undertaken, you stick to the effort that you have already made.

On this occasion, I would like to make a few suggestions before the hon. Finance Minister, through you, to take care of certain areas while dealing with the evil phenomenon in our country. May I also request him to take care that demonetisation which really helps to contain the black money, can also be taken into consideration? May I reugest him also to create a real estates corporation under the auspices of the public sector so that the transactions of the black money in the real estates is contained and taken care of? May 1 also request him to extend the public distribution system in th; villages to contain the role of the unscrupulous traders who are actually making the poor people suffer and generating blacly money in the villages? May I also request him to take care of this factor that the morale of our countrymen is also enhanced so that we do not knowingly or unknowingly get into the phenomenon of black money either by way of paying or by way of taking it.

Now, I would like to conclude by saying, by mentioning, that this is for the first time in our country that a pragmatic effort is being made by our hon. Prime Minister, that a pragmatic attempt is being made by our hon. Prime Minister to control all the evils either in the social life or in the political life or in the economic life of our country in a very practical way. There is a question today. The question being asked by various for set today is which ideology we stick to, which ideology we adhere to, which ideology-Mr. Rajiv Gandhi propagates.

I would like to say that yesterday our friend from the Communist Party (Marxist), while participating in the discussion on the textile policy, was saying that the

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policy was going to give protection to the capitalists and monopoly houses. I believe that capitalist and monopoly houses took it to be the greatest joke of the year because in Bengal the monopoly houses and capitalists are having the most comfortable situation today. The Chief Minister is saying. "We cannot make West Bengal a desert. We have to live together with the capitalists and monopoly houses." Multinational corporations are being invk-ed lo put up industries, and they are talking of principles, they are talking of socialism, they are speaking against capitalism on the floor of this House. 1 am not saying that Mr. Rajiv Gandhi is not work-id striving for establishing socialism. But the evils which are standing in ;the way of socialism are being eradicated by him. And 'hat is why I appreciate the pragmatic approach that has been undertaken by him.

I always conclude with a poem, with a quotation, from Bengali books. Now also I would ask your permission to conmy speech by quoting a few lines from Tagore.

To describe the role that is being played in the field of national politics, I would like to quote from Tagores poem in Bengali which means that "I am waiting e masses to be conveyed by that poet who has really identified himself with the poor peasants of the country—whose words are always backed by his activities who has really developed a deep rapport with the grass root level."

1 have proud privilege to claim that in Rajivji we have seen that poet I who has been writing poems of life of reality bei«g in the national political arena.

With these words, I conclude. Thank you.

SHRI SANKAR PRASAD MITRA (West Bengal): Mr. Vice-Chairman. Sir, we are grateful to the Finance Minister for creating this opportunity to spe^k a few words on the existence of black economy in this country. I do not agree with my Marxist friends that the Report is an exercise in futility. It is a comprehensive

Report. It has rightly described black money by different names, namely, parallel economy, unaccounted economy, underground economy and unreported economy. The Wanchoo Committee which was presided over by Chief Justice Wanchoo of the Supreme Court had referred to it as a "cancerous growth in the country's economy which if not checked in time will surely lead to ruination." This 13 an income (we call black income) which is illegal; income which evades tax and an income which escapes increase in national income estimation. The Income-tax Act, however, is concerned with the second variety of black income, under salaries, business, house properties, etc. One of the definitions of black income as accepted, more or less, universally is that it is an aggregate of incomes which is taxable, but not reported to the tax authorities. It is well known that any falsification of accounts leads to evasion of more than one tax. It leads to evasion not only of income-tax but also wealth tax, municipal tax, sales tax, etc. That making and spending of black incomes have become quite pervasive in our country, is well known. That is why when prices if essential commodities go on increasing, the seller in the market has no difficulty in clearing his goods. I will give a very simple example. We Bengalies are known to be fish-eating people. The price of fish of almost all varieties are fairly high, much beyond the capacity of the middle class. But all types of fish are sold every day in the Calcutta market and the fish, vendor does not

Then, Sir, I wish to draw the attention of the Honourable Finance Minister to an important point, that is, about cases of tax evasion. The cases of tax evasion are accumulating in High Courts and in the Supreme Court with the result that effective checks on black money are being seriously hampered. You are aware that there is a dichotomy, a rigid dichotomy between assessment proceedings and penalty proceedings due to the decision of the Supreme Court in Anwar All's case reported in 1976 income Tax Reports at I 696. Various amendments to tb.9

' [Shri Shankar Prasad Mitra]

Income Tax Act have been made from time to time to shift the' burden on the assessee. But, perhaps, the desired result has no: yet been achieved as would appear from the judgement Gujarat High Court in S. P. Bhatia's case in 1977 (97 Income Tax Report at page 440) but the real difficulty the Finance Minister ought to kno>t and 1 speak from my pet-sonal experience of disposal of tax cases both income tax references and applications under Article 226 of the Constitution the real difficulty lies in the negligence of the department to tackle these evasion cases. The courts, generally, are sympathetic to Revenue, but affidavits-in-opposi-tion, in cases of reopening of assessment, are not carefully drawn up. On numerous occasions, countless occasions, if I may say so, I had to examine the original files to come to my own conclusions This problem of accumulation has to be solved and unless this problem of accumulation is effectively solved. I think, the question of black money would not be effec-tiely tackled. That is why, I am suggesting to the Hon'ble the Finance Minister to change the procedure, if necessary by amending appropriate provisions of law. I know that the proceedings begin with the Income Tax Officer. From 1he Income Tax Officer, it goes to he Appellate Assistant Commissioner. From the Appellate Commissioner, it goes to the Assistant Appellate Tribunal. The Appellate Tribunal is the final authority on facts. But thereafter, questions of law are referred to High Courts and from High Courts, they go to Supreme Court. It is my humble submission to the Hon'ble Finance Minister that he should do away with these references to High Courts and Supreme Court. He should try to set up an All India Tax Tribunal, consisting of persons, who are fit to be judges of the Supreme Court and the Appellate Tribunal, these cases should go direct to the All India Tax Tribunal and the judgement of the Tax Tribunal shall be binding for all purposes and if necessary, the Constitution should be amended, to say

that, unless the Tax Tribunal certifies the case to be of substantial importance i.e. a substantial question of law has arisen concerning the general public, in other words a substantial question of law of general public importance, an appeal to the Supreme Court shall not lie. The power of the Supreme Court to grant special leave lo appeal in such cases should be taken away from the Supreme Court. If this expeditious procedure is introduced, I have no doubt in my mind that a large amount of black money can be detected and can be brought within the purview of taxation I do hope that this simplification of procedure that I suggesting would receive the anxious Hon'ble consideration of the the Minister. With these words, I Finance Sir, for giving me this thank you, oportunity of addressing you today and taking part in very important discussion on the existence of black economy in our country.

SHRI JAGESH DESAI (Maharash-Vice-Chairman, Sir, at time of laying this Report on ': Aspects the Black Economy in India", Finanace Minister promised that with throw it he open discusson. public am very open for public discussion and I take this opportunity to say something on this Report. It is a very vast report of 600 pages. In the time allotted to me, it will not be possible for me to go into the details and all the aspects of this Report. But I should say that this Report has brought out, I would say, a White Paper— whether one may like the facts or not; or it may be only assumptions—on the aspects of black money, whether it may be in the tax laws, direct tax laws or indirect tax laws or excise or in other policies. The magnitude and dimensions of this black economy have eroded the whole of 'our economy. From legal economic activities—I am using the word "legal"— about Rs. 9,800 crores are gene ated as black money. Here smuggling and other illegal activities are not taken into account at all. This is from legal activities only. Then from the registration of immovabls

, ..ling cooperative housing :s because they are not required to be registered, the amount of black money generated is about Rs. 3,664 crores. Then in the public sector it you take construction and machinery, even if sumption is 15 per cent, it comes to :0 crores every year. Similarly in the private sector also it comes to about Rs. 325 crores every year. As regards foreign trade, it comes to R. 23,000 whether by way of export import way of channelisation through official channel. And Rs. 7000 crores are generated. wiiether ii is by way of export-ay of illegal channels, which means smuggling. These are the parameters of this activity. Here the purpose of discussing this Report is to suggest how we can fight this evil. Sir, I feel that the time has come when we have to attempt to fight corruption. Black money is generated through corruption and corruption at all levels. But fortunately now we have a Prime Minisler who is committed, who has decided, to end this corruption. He wants to see that this black money, which is eating away our society, is ended. This is a very good sign. We have a Finance Minister known for his integrity and honesty and known for integrity and honesty and known for his dynamism. He can fight corruption with the" help of all of us. Let us give suggestions; Let us give our views to him so that he can end this menace of black money.

SHRI JASWANT SINGH (Rajasthan): STTT *f)P q-f' ^ffsfT ?

SHRI .TAGESH DESAI :\$ ^ a^r g That is why 1 am coming to the subject I feel very strongly that a fear complex has to be generated among all tho^e who are helping to evade or evading taxes, whether it is excise or customs or income-tax. There is no fear. How many pro-cutions have been launched by the Income Tax Department? I was surprised to go through the figures. In 1982-83 out of a total assessment of 44,36,114 cases, scrutiny assessment was done in 11,36,870

cases. In how many of these scrutiny assessments penalties were levied' Only in 31.184 cases out of 11,36,870. Only 2.74 per cent. Only in 2.74 per cent of the scrutiny assessments penalties levied. And what were is the concealed quantum of come in these 11,36,870 scrutiny assess ments? Only Rs. 16.94 crores which come_s on an average to Rs. T50 per assessment. This much amount would have Sot even in the normal will assessment because you he making disallowance here and there on account of conveyance or other miscellaneous things; if the in-returned is, say, Rs. 30,000, you will any case add a thousand or two. Therefore, my point is if in the scrutiny cases you could get at the rate of Rs. 150 per assessment, how much more, how many times more, would you hav; got otherwise if there had been an efficient and honest machinery, if the 'machinery had been

As regards prosecutions, in 1980-81 only 200 prosecutions were launched; in 1981-82 only 390 prosecutions were launched. Out of 44-odd lakh cases, the lumber of prosecutions launched is a paltry 390. In 1982-83 there were 748 cases. What was the reason? In 1980 81 only were convicted in 1981-82 29 were convicted and in 1982-83 23. How many were released? —released as not to be convicted? While 23 were convicted 183 were let off; 29 were convicted and 31 released; in 1982-83 23 convicted and 66 released. What type 0: cases are put before the courts that only very few cases end in conviction and most of the cases are let off?

Then, I am very unhappy to note that in 1981-82 there were 4166 searches. In 1982-83 there were 7860 searches and the number of assessees involved was 2261. In 1982-83 there were 413 5 cases of searches and seizures. And n_0 concealed wearrnwas found in 1466 cases. That means. of all the raids and seizures, in 65 per cent of them there was no concealment in 1981-82; in 1982-83 in 60 per cent

[Shri Jagesh Desai]

of the cases there was no concealment. What does this mean? Either there something wrong or there is .o.Jusion between -..he industry and the department or these are made only for the purpose they have conducted so statistics that searches and seizures or for some many business or for getting something from the How else can one explain this asses-sees. phenomenon? And "hen, what were the penalties levied? In all these searches and seizures penalties were levied only in cases. I think wherever concealment has been seen in the searches and seizures, there should have been penalties levied in those cases. I am sorry to say that out of about 8000 cases only in 134 cases penalties were levied and in 1982-83 it was worse penalties were levied only in 120 cases in 1982-83. lotal quantum of penalties was 1.73 in 1981-82. And, Sir, in 1981-82, it was only 3.45 per cent. That means tensity was levied only in 3.45 per cent of cases in 1981-82 and only in eight per cent of cases in 1982-83. This is how this Department is working. Only if a fear complex is there and only when the people think that they will be caught for concealment of income and punishment would after prosecution, they will be awarded behave. Only when you launch prosecution against certain big persons, they will behave and only then you will see that the results But if you do it in 'this manner, are there. I do not think you will be able to round up people and meet the situation.

Now. as regard the Office of the orient Commissioner, I would like to say one thing, what is this Settlement Commissioner doing? After the raids and seizures take place fter my house is raided and after my property is seized, I have to go to him. I go before the Settlement Commissioner and then no penalty is levied on me. After you are caught you go to -the Settlement Commissioner, you plead your case and you divide your incomes between some

economy in inaia years and no penalty is levied on you. So. I would say that the Office of the Settlement Commissioner should be ¹ olished. Let the work be done by the Department. If honest people are not in the Department, have honest people. But, if you want to have the Settlement Commissioner, then you must see that only those cases where raids and seizures have not been conducted are given to him and not those cases where raids and seizures have been conducted. Sir, I will not take much time because I know that the time is very much less. But I wc.uld now like to my own views regarding theions made in this Reort.

As far as demonetisation is concerned, I think it will not do any good e we have seen that in 1948, out of about 150 crores of rupees., only nine crores were detected. The $_{\rm v}$ ame thing happened in 1956. Then, with regard to the Voluntary Disclosure \backslash me, the results are not good.

another suggestion. They can invest their money for certain good "purposes like housing, etc. and they tan invest in debentures. The Government will be floating debentures and the Government would contribute

a hundred crores and the subscribers to the debentures will not be 1 as to where they got this money from. The period of the debentures may be seven to ten years and the rate of interest will be 8 per cent. This only means that you are encouraging again generation of black money. The purpose may be good. But if you want that they should not pay any tax on that and, in addition, you will be paying 8 per cent interest. on debentures, then Sir, I do not think that this sort of a scheme should be accepted by the Department be-

this will go completely against the whole nation and this will again generate black $_{\rm m}$ oney and will again, encourage Mack money generation.

Then, Sir, the second scheme is relating to the black money assets like

shares, debentures, fixed deposits, real estate, etc. They have suggested something as to how much they have to pay in the year in which they declare these assets. Suppose I declare

fixed deposits to the tune of 20 of rupees and the interest on

will he Rs. 2,40,000 at the rate of i cent. It means that I have only Rs. 1.20,000 by way of Income-Tax and I am sure that out of about twenty lakhs of rupees, I have to give only Rs. 1,20,000. It $_{m}^{\rm eans}$

than what should be paid and -the rate of taxation will not be more than 8 per cent. Now. if you want to give l> sort of facilities to those who have cheated the Government, to those who have cheated the people, I do not think that anybody will have any confidence in the Government machinery or in the Government itself. And that is why I think that the suggestion that has been given is not worth considering, and I think it will do more harm than any kind of advantage.

As regards corruption in the Income-tax Department, even refunds are given after cuts. If there salaried employee and he has paid more tax, and if he has to take a refund, even at that time also a 10 per cent cut is made by the Department Inspectors and others. We have to see that ends. How? It is very simple. When an assessment order has been passed, along with the order, if it has resulted in refund, refund order should be attached with the order. If refund order is not attached, that order itself should be considered as not valid. (*Time hell rings*) rings)

So many suggestions are there. I will give in writing to the Finance Minister. If the time allotted is over, I will give in writing.

With these words, again I emphasize that this Report is very important. I would like that the Department should scrutinize the report So far as penalties are concerned, the onus has to be on the assessee. Now

Economy in India' it js on the Department. It should be on the assessee. He has concealed the income. He has to prove that he has not concealed anything. At present the onus is on the Department. As such most of the orders are cancelled and Government loses that income. And secondly, they again are emboldened to go on amassing black money.

With these words (, would again like the Minister to look int_0 the whole aspects personally, as also the suggestions given, and a committee should be appointed which*"" should go into it and give their recommendations, and with these recommendations you must plug all the loopholes and gear up this machinery.

With these words, I thank you for giving me this opportunity.

{Tlie Vice-Chairman Dr. Shrimati Sarojini Muhishi. in the Chair]

SHRI JASWANT SINGH: Madam Vice-Chairman, this is a very important discussion which we are having. My difficulty is to say what I have to say in six minutes which is the time that I have at my disposal. I have to admit to two more difficulties, The time that was available to me from the receipt of this report a courtesy for which I am grateful to the hon. Minister of Finance was not through was not sufficient, for me to go through the entire report, and therefore I am not going to be able to comment knowingly on the entire report. That 1 do not think is a very important aspect because it does not need any report to establish the presence in India of unaccounted, black, or whatever phraseology you choose, money. It is like maternity an established fact, unlike paternity, not questionable or open to discussion. I he other difficulty that [am faced with, and I must agree with my friend from the treasury benches who spoke earlier is that the presence of this money is a fact of life. It is a part of the existence of all of us. [have handled what is called blackmoney, and I would be extremely surprised if amongst the hon. Members that now sit in this House or in the other House some could say. "I have never touched a single rupee of unaccounted money'. That

IShri Jaswant Singh] being the situation in which we are discussing this materr, the single most important aspect, to my mind, of the presence of black, unaccounted or whatever money you like to call it, is firstly its social acceptability. This manifestation in the Indian economic field is now socially so acceptable that it is treated as the norm and there is. in fact, no moral, ethical or any other kind of stricture imposed by society upon its manifestation so as to restrict its growth and to prevent i: from making deeper inroads into our society. I make this point and 1 appeal to the hon. Finance Minister to reflect upon it because governance is essentially by consent.

A number of speakers on the "1 r< Benches have spoken of the efficacy of the element of fear. I would like to caution them on overexercising this aspect of the efficacy of fear. Government or governance is essentially dependent on consen' and that consent has to be integrated to social fabric to enable governments to reform, to move forward or to be able 10 impose the strength of their ideas on society. Therefore, when we talk about the prevalence of this evil and the prevalence of tin's difficulty within our society, we must recognise that the Government is a part of that acceptance and the Government itself has also accepted the existence of this malady in the Indian economic scene. Since the Government has accepted it. it has contributed to its overall social acceptance. Therefore, in order to strike at the root of the prevalence of unaccounted money, we have to move towards removing this acceptability and making it socially To make unacceptable. it socially unacceptable, it is the Government which has to set an example. It is the question of the Government not only actually doing it. but to be positively, palpably seeming to be doing it.

SHRI KALPNATH RAI: In a mixed economy.

SHRI JASWANT SINGH: In a mixed economy, without any doubt. I am not going into this aspect. There has been a discussion on it already. It would spill over

into the discussion of the economic philosophy of the Government and tax reforms. Rather than boring the hon. Finance Minisler about things which he must have heard endlessly from other Member have tried to say things which others have not said. Since the Government itself has accepted it, a larger social acceptability has been given to this malady. Because of this acceptability, the importance of Government's eyample becomes more important because only in India we have an aphorism "Yatha Raja. Tatha Praja". 1 will not elaborate on this point because the time available to me is extremely limited.

The very first suggestion of this kind, of setting an example, really begins electoral reforms. ! hold that the single greatest contributor to the pervasion of a corrupt atmosphere, not just to the incidence of corruption, but to the pervasion of corrupt atmosphere is an ineffective, slanted and nonrepresentative electoral system. Therefore, unless the Government moves purposefully towards its own commitment to a reform of electoral system, we will not be going towards a reduction of the social acceptability of unaccounted money. We in governance—by governance I do not make a separation between the Treasury Benches or those of us who sit on your left, Madam-cannot take a moral attitude or an attitude or posture of moral attitudinising against unaccounted money because we are the product of it. We are the product of it because the electoral system is so shaped, is today functioning that none of us can reach where we have reached if our hands are not tainted by that unaccounted, black or whatever the word for that money you like to say. The beginning has to be electoral reform. If we sit here in this House or in the other House and we say that it is a social evil and we adopt moral attitudes we may adopt those attitudes but our attitudes would be hollow, would be unconvincing because they would be lacking in moral justification, we would be lacking in essential moral strength of government, State or what we try and represent. The first suggestion, therefore, Madam, I have to make is this. It is not outside the ambit of the Leader of the House. He is a senior member of the Cabinet. His Cabinet has committed itself

to electoral reforms. And I do suggest with all seriousness that this is one of the single greatest acts of self-abnegation thai we as holders of public office, high public office—not, perhaps, the office in the sense in which the hon. Finance Minister holds it, but an office of trust or confidence of electoral office—could demonstrate. This would be the single greatest step that we opt to reform or to reduce social acceptability, we are going to strike at the root of it. and one of the roots of it is the electoral reforms.

1 will proceed further. My second recommendation to the hon. Finance Minister would be that, I think, three things have to be done. And some of this has alread\ been repeated. So I shall not labour over it too long. It is about control over public expenditure, controls as such, and corruption. About controls as such, a lot of Members have already spoken and 1 shall not labour over the point. About control over public expenditure, Madam, I submit that high public expenditure. inefficient systems of management and the ali-pervas-ive climate that we line in result in the creation of firstly corruption, and as the lubricant of corruption, the requirement for unaccounted money, whether it is octroi or it is the CPWD or the MES. .. (time bell rings) I have taken note of it .IN Rajasthan, for corruption we have a phrase and it is a currently used phrase Now, people do not even say— The phrase is 'suvidhi sulk.'

टैबल के नीचे किल्या मिलेगा।

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Meaning?

SHRI JASWANT SINGH: Convenience fee.

मैं जयपुर का रहने वाला नहीं हूं। लेकिन राजस्थान में घुस शब्द का प्रयोग सीधे कोई नहीं बरहा। लोग खुले रूप में कहते हैं कि कितना सुविधा शुल्क हमको मिलेगा। कोई भी काम कराना हो तो लोग मोचन हैं कि सुविधा शुल्क कितन। देना पडेगा।

श्री रजनी रंजन माहू (बिहार) : जितना बड़ा काम होता है उनना ही मुविधा गुरुक भी बढ़ जाता है। श्री जसबंस सिंह इस वक्त मैं सुविधा शृत्क की चर्चामें नहीं जाना चाहना है।

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But let me leave the ispect of corruption by suggesting that the social acceptability has become such that now we have a phrase for it in Rajasthan. We call il 'suvidha sulk'

आरोम से लोग लेने हैं । खुले छः म मागकी जाती है कि इतना सुविधा मुल्क दीजिये। जिल्ला सुविधा मुल्क दी जिय जिल्ला काम कराइये।

I would suggest that the Minister con-sider this aspect. I think, I have to mention my next point which is reform of in-direct taxes. I have had an occasion to mention this earlier to the hon. Minister that we welcome some of the steps that have been taken since he presented his Budget. I find justone fault with it. which is a conceptual fault. And that conceptual fault, I had an occasion to mention earlier. Instead of going for the reform of direct taxes, liberalisation, and keeping indirect taxes aside, had he reversed the process, had he reformed indirect taxes first, then on to direct taxes and then liberalisation, perhaps, the criticism that he is facing with new or some of the patent difficulties that he is confronted with now, he would not have fated.

!i, is not the occasion for me to for an elaboration of all this.

Madam, under direct taxes a lot of Members have spoken. I wish to make two points. I do not subscribe to the efficacy of fear which is a point that I have had the occasion to mention earlier. I do not rule it out. In India, as you know, the requirement of governance, is araz iqbal and izzat. Now, in governance a government's action must have iqbal

THE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROJINI MAHISHI]: I request the hon. Member to conclude now.

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SHRI JASWANT SINGH: I will conclude in a minute. Therefore, please make a dislinction between fear and iqbal. If the citizen loses his right of izzat, if the citizen is unable to approach the Government for araz, araz is not the same as a petition. We have become, because of the British, perhaps a nation of araz navees or petition-writers. But do not reduce the aspect of fear in to such narrow channels. Please look at the honest tax-payers and how he is harassed because of the over-subscription lo petty bureacratic fear-makine

The second point is about the capital gains. The sale of real estate is contributory towards the generation of unaccounted money. Capital gains, the hon. Minister, left untouched. I sometimes wonder at it.

Next about smuggling. A number of Members have spoken on it. I do not wish labouron it. I just want to make one suggestion. Do not treat every Indian, as the customs officials do, as a criminal. Do not bring a petty magesterial attitude to try and capture one extra bottle of whisky which a citizen may be attemping to bring in. Think in terms of the gold or bullion that is being smuggled, and, now increasingly narcotios. (Time bell rings)

I have to couclude Madam. I have to defer to your requirements. My suggestions cannot be exhaustive, that is patent. I would compliment the hon. Finance Minister for jiving us this opportunity, even if the time is limited. ...

THE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROJINI MAHISHI] : You will have many more opportunities to speak.

SHRI JASWANT SINGH: But not on this subject.

Finally, Madam, I would like to say that a ireatment of this aspect of unaccounted black money cannot be in. isolation. It is not a compartmental concern. I would appeal to the hon. Finance Minister to treat it as a holistic concern. It is an overall concern which is a pari of the entire national cthoes and if you wish to remove this particular aspect of national life, which is now

malignant, which has turned ill, you have to treat the whole. Thank you very much.

J HE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROJINI MAHISHI]: Shri N. K. Bhatt—Absent. Yes, Shri Indradeep Sinha.

SHRI INDRADEEP SINHA (Bihar): Madam Vice-Chairman, I am sorry I have been called upon to speak on a report of six hundred pages in six minutes time and thai is something which I am not capable of. So, I will refer only to some broad points. Th s Report is not the proverbial mouse dug out of a mountain. After diguing a mountain what has been produced is a vicious object, not an innocent creature like a mouse, but a very vicious crea-itire. because it advocates a philosophy which will lead the country backwards. Now before coming to that philosophy I will just mention some of the limitations of this study. As Confessed by the authors, Dr. Rajachellaiah himself admits that the estimates of black income are not scientific and the criteria adopted for estimating black income, are not rigorous.

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The estimates are just guesses. And Dr. Chellaia himself admits that because of wide differences in the estimates, this committee has adopted the approach of having a minimum eslimate. So, the estimate that has been given in this report should be taken as being on the lower side, rather on the lowest side. This estimate of black income at 20 to 21 per cent of the Gross Domestic Product is on the lower side; real black income is probably much. This is what the authors of the report themselves admit.

Secondly, I would like to mention that the authors of the report have exceeded their terms of reference and made certain policy recommendations which they were not called upon to make. The hon. Finance Minister may kindly look at the terms of reference at page 1 of the report.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROJINI MAHISHI]: Time allotted to the hon. Member is only five minutes.

SHRI INDRADEEP SINHA: So another minute it cut. Let me proceed as much as J can.

Now, none ,of the six clause-, in the terms of reference includes any recommendation about the policy to be pursued. The Government did not refer that' matter to the Commission and vet they have come out with a package of recommendations. What is the philosophy of the package? The philosophy of the package is the same as the philosophy of its diagnosis. Why is there the black money? It is there because there is taxation, because there are con-trols, because there is a plan, because there is a public expenditure. The remedy is you abolish the plan the taxes and the controls and Hack money will vanish. That is to say; You abolish the colour white, than the black becomes white. Such is the philosophy of this report. What is the remedy prescrided? The remedy prescribed is to reduce taxes. Myfriend, Jaswant Singh has advised the Finance Minister how he should have proceeded while reducing taxes. That would not have made any difference. If you reduce taxes, naturally you erode still further the income of the Government and the resource for the plan. I have no time to go into details, but the tact remains that our Government is already running on borrowed capital. The current revenues are not adequate to finance the current expenditure. So, we are mortgaging the future for running current administration. And these wise men now I: you cut down the taxes still further, on a supposition, on the basis of a hypothesis, which has not been proved anywhere in the world that lower taxes will lead to better tax compliance.

has not happened in any country; that has not happened in India; it is not going to happen in future. So, if the taxes ace ail, State *income* is reduced; naturally, public expenditure is also reduced and the plan is also curtailed. There is, therefore, a perfect free market economy, a free market economy of the 17th and 18th century, even though the condtions which led lhe economists of those days to advance such slogans have ceased to-exist.

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We are nearing the end of the Twentieth Century. But even now, there are peo-| pie who, instead of looking forward, arc looking backwards, going back *m* Adam Smith and other people of his time and they want to drag the country back to a philosphy of a free market economy.

What will happen in a free market economy? No Plan or a small Plan few taxes; no price control, therefore, there is no.question of profiteering; every price. is a legal price: every income is a legal income. This will aggravate the social inequality which is already quite big in our country. This will aggravate social tensions. This will not lead to the solution of any problem. Some time back the Prime Minister talked of taking the country to the Twenty-first Century. Out of seven hundred million people, ten, twenty or forty mil lion will be able to cross into the Twenty-first Century. The remainder will, perhaps, be pushed back to the Nineteenth Century, But People will not tolerate is.

Therefore, what can be done? Now, I have certain suggestions which the hon Finance Minister may not immediately accept, but over which the Government should deeply ponder. Now, this black economy is really a global phenomenon of the capitalist system. My friend, Mr. Nirmal Chatterjee, pointed out that there is more black income in the U.S.A. than what has been established in this report for India. There is black income in other capitalist countries as well.

THE VICE-CHAIRMAN [DR. (SHRI MAT!) SAROJINI MAHISHIJ : Shall I request the hon. Member to conclude now?

SHRI INDRADEEP SINHA I will take just one minute. I will not ask the Finance Minister to abolish the capitalist system. It is not possible for him to do. But I would suggest a very small thin? When Income-tax raids take place and concealed incomes are seized, take over that income as a contraband. Why impose a tax and hand over the rest to the same person to again indulge in black operations? Second, nationalise all the big monopoly houses, industries and business run by

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SHRI INDRADEEP SINHA:

monopoly concerns, whether they are national or multi-national. Third, implement radical land reforms to remove one source of generation of black money; the source of rural rich, into which the report, unfortunately, has not gone; take over the wholesale trade in foodgrains and all other essential commodities to eliminate another source of generation of black money and, finally, democratise the administration, put your officers under popular democratic supervision, so that there is democratic control ever the administration. Our speaking in Parliament is not enough. It is largely ceremonial. Our democracy is largely ceremonial. Let us have some real democracy. Let there be popular supervision and popular vigilance. If these measures are adopted, then, black money-I would not say it will be eradicated completely under capitalism— will be vastly reduced, and the health of the economy will definitely improve. If these measures are not adopted and the prescriptions which are put forward in this report are going to be adopted by the Government, then, I would only say that our country will be in for bad days, thank you.

भी सन्द किशोर मद्द (मध्य प्रदेश) : उपसभा अध्यक्ष महोदया, मैं आपका आभारी हूं कि आपने मुझे इस महत्वपूर्ण विश्वय पर दो शब्द कहने का अवसर दिया। मैं माननीय जित मंदी जी को धनने दे देना चाहता हूं कि उन्होंने बड़े साहस के साथ इस काले बन की बीमारी की समाप्त करने का संबल्प किया है। हमारे देश के सभी लोगों को उनके प्रति शुभकामन एं हैं और हम उनको पूरा आश्वासन देने हैं कि इस पिवंब कार्य के लिए उनको जनता का पूरा-पूरा महयोग मिलेगा।

उपसभाध्यक्ष महोदया, में ज्यां वा विस्तार में नहीं जाना चाहता क्योंकि मेरे से पूर्व वक्ता बहुत सी बातें बोल चुके हैं और उन्हें मैं दोहराना नहीं चाहता। मैं मुझाव के रूप में माननीय धित्त मंत्री महोदय के सामने कुछ बातें रखना चाहता हूं। दुर्भाग्य से हमारी सामाजिक परम्परा

भी ऐसी रही है कि अगर कुछ काम ग्रा क'त' है, तो सी स्पष्ट का प्रसाद चढा कर बाम कराना चाहते हैं। भगवान तक को नहीं छोडते हैं एपए देकर काम कराना चाहते हैं या शिसी मस्जिद में चादर चढ़ाकर काम कराना चाहते हैं। अहने का मतलब यह है कि हर ब्राइमी बार्ट-घट निवासकर काम कराना चाहता है।फिर वह भगवान ही दर्जों न हो मन्ष्य की तो बात ही क्या है। यह संस्कार ही समने श्रा रहे हैं, इनको दर जाना चपहिए । सबसे पहले जो चीज हमारे समने प्राती है, तो वह नीवरशाही है। इसने किस तरह से भ्रष्टाचार को प्रोतसाहन दिया है, उसकी तरफ में आपका ध्यान दिलाना चाहता हूं कि चाहे बान्ध हो, च'हे सिचाई की योजना हो, सहक क्या काम हो, पूल का काम हो, जो भी दाम हो, जो भी काम होता है, तो उसके काम के मुकाबले में अधिक पैमेण्ट करता है। अपर सी रुपए का पेमेण्ट होता है। तो उसमें से मश्चिल से 10/-स्पण का काम होता है ग्रीर 90/-स्पर बंट जाने हैं ऊपर से नीचे तक दर्मचारियों में, ठेनेदारों में। यह कैसे बंट जाते है, इसको स्नाप सक्छी तरह से जानते हैं। इमलिए मेरा यंत्री महोदय को सुझाय है विंजो भी बाम हो, उसके लिए समय-बद्ध कार्यक्रम होना चाहिए। जैसे प्रकार सड़क बनाने का काम है या पूल बना के का कम है, तो जो भी निक्ष्यित सर्वाध हो, उस ग्रवधि में बनना चाहिए ग्र**ं**र इस बात को भी निश्चित करना चाहिए कि उसमें प्रगर जरा भी खराबी आ जाती है तो बनाने वाले को नकेवल एक पैसा भी नहीं दिया जाए बल्कि: इसके किए दण्डित भिथा जग्ए । इसमें जिसने ठेकेदार होते हैं भौर नीचे सेलेकर ऊपर सक जो लोग होते हैं, ब्रायस में पैसे का बंटकत्य करते हैं, जो कि हम ग्राप सभी अच्छी क्षरह से जानते हैं।

उपसभाध्यक्ष महोदया, अगर आज कोई सबसे ज्यादा परेजान है, तो वह बेतन भोगी है, चाहे वह नीवरी-पेशेवाला हो, चाहे मध्यापक हो या साधारण कर्मचारी हो या जिनको गिनी चुनी तनस्वा मिलती

है, वह सबसे ज्यादा परेशान है। इसलिए टेक्सेशन के क्या इन्कम टैक्स के जितने भी मामले हों, वहां बड़े लोगों को परेणान नहीं किया जाता है बलिक 19 हजार, 20 हजार, 22 हजार जिनकी इन्क्रम है, उनको परेणान किया जाता है और परेणान करने के साथ-साथ कई बार उनकी वडी मुश्तिलों का सम्मना करना पडता है। लेकिन जो बड़े-बड़े पैसे वाले हैं वह ग्रपना काम प्रलीभन व लालच से डरा धमकाकर जबरदस्ती से कराते हैं। मेरा निवेदन है कि इन्कम टैक्स को समाप्त कर दें, जिस तरह से भी हो, चाहे घाप पैसे के लिए ग्रीर कोई तरीका विकालें. जिसके लिए जहां ग्राप डायरेक्ट टैक्स लगा सकते हैं, वहां डायरेक्ट टैक्स लगाएं। ब्रगर भ्राप इन्कम-टैक्स को एवोलिश कर देंगे तो देश के मर्ब-सधारण आदमी को रहत मिनेगी और बडे लोगों से जैसे टैक्स लिया जाना है, उसके लिए जो किया जाना है, यह कीजिए।

हमारी प्राइस सिच्एशन कुछ ऐसी हो गई है कि कीमतों पर रोक नहीं है। ग्राप बाजार जाड ए, कोई चीज है, वह एक दुसान पर बीस रुपए में मिलती ग्रौर दूसरी जगह उसके 50/- घगए लेते हैं, कोई पछने जला नहीं है। मैं चाहंगा कि याप केलक्नेटिंग-मणीन हर दकान के लिए अनिवर्ष वर्षे हर चीज पर उसकी प्राइस निवी होनी चाहिए। इससे लोगों को लटने का इकानदार को में का न मिले। ग्राज कंदी भी जाइए उपयोगता की जोइस नहीं है। दुकान वाला कहता है— अपकी गर्ज है तो लीजिए, नहीं तो न बीजिए: बाजार में जो वस्त्र हों ग्रीर उन पर प्राइस-टेग लगना चाहिए। कीमती का एक निश्चित सिस्टम होना चाहिए और केलकलेटिंग मगीन होनी चाहिए। यहां शाहजहां रोड पर एक चाट वासा है, आप जानते हैं वह ग्रादमी दो हजार तीन हजार रुपए रोज कमाता है हमारे पास उसको पकड़ने का कोई तरीका नहीं है। अब वह तीन मकान चार मकान बनाएगा, पांच मकान बनाएगा

एक माननीय सदस्य: उसके यहां दो तीन बार रेड हुई है..... श्री तन्द किशीर भट्द: पर उसकी रोक का तरीका निकालना चाहिए। उसलिए हर दुकान के लिए, चाहे श्रापको केलकुलेटिन मणीन सबसिडाइज करनी पड़े, जरूरी करें। श्रगर यह सब दुकानों पर हो जाए, तो बहुत हद तक कुछ रोक लग सकेगी।

महोदया, जितने भी पेमेण्ट होते हैं. चाहें वह दुकानदार के लिए पेमेण्ट हो या किसी और की पेमेण्ट हो, वह पेमेण्ट चेका से होनी चाहिए, एक हजार रुपए या उससे अधिक की जो भी पेमेण्ट हों. सब चेका से होनी चाहिए। कैंश पेमेण्ट है, इससे गड़वड़ होती है। जो भी पेमेण्ट है, अगर वह चैका हारा रेगुलेराइज कर सकें. तो इससे भी बहुत हद तक छण्टाचार और कालेधन की बृद्धि पर रोका लग सकेगी। इसलिए एक हजार रुपये से अधिक का ट्रांजक्शन चेक से होना चाहिए, कैंश नहीं होना चाहिए।

जहां तक सेजरी देने की बात है, बड़ भी चेक से हो। इस से दो फायदे होंगे, लोगों की बैंकिंग की खादत बनेगी, दूसरे जो केपिटल फामधन होगा वह देश के विकास में लग सकेगा और जो दिक्कत झाती हैं वे भी दूर होंगी।

सब कोशिशों के बाबजूद पब्लिक सेक्टर में बहुत से काम बन्ट्रेक्टर्स के माध्यम से होते हैं। बन्ट्रेक्टर का काम इसी तरह से चलता है। हर काम के लिए दी-चार चक्कर लगाइए। काम समय में बन देना होगा तो लोगों को राहत भिलेगी श्रीर जी ट्रांजेक्शन चलते हैं लेन-देन के उन पर रोक लगेगी।

इसके साथ ही केलक्युलेटिंग मशीन्स हर दुकान पर लगें—भले ही उनको सबसीडाइज करना पड़े—तो उसका बहुन ग्रन्छ। ग्रसर पड़ेगा।

यही मैंने कुछ मोटे-मोटे सुझाव श्रानी बुद्धि के हिसाब से दिए हैं आशा है मंत्री महोदय उन पर विचार करेंगे। 263

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) उपसमाध्यक्ष महोदयः इस रिपोर्ट राष्ट्रीय बहस चलाने के लिए में मंत्री जी की हदय से धन्यवाद देना बाहती है। काले धन बाले देश में समान्तर ग्राचिक व्यवस्था ही नहीं चला रहे एवः समारार सरकार चला रहे हैं। जिस रियोर्ट की चर्चा की गई वह जस्टिस दांच ने, जो पहले इलाहाचाद हाई कोर्ट में जन ये और बाद में भाजस्थात में महत स्थात-बीम हो गए थे, दी थी 72 में। उन्होंन शपनी रिपोर्ट देते हुए कहा था कि काले धन ने देश को कैसर की रोग की प्रशित वार लिया है और ग्रगर उसका व्योध ही इलाज नहीं किया गया सो की व्यवस्था भष्ट हो काएगी। इस रिवॉर्ट के हिनाब से 1975 में जो काला 11870 कराइ गपवे भा वह 83-84 में बहुबर 37000 मारीह स्पर्य हो। यानी जैसे जैसे इलाज विका गया मज बढ़ता गया। विता मंत्री जी ने काला धन समाधा करने बा सकला किया इस अच्छे काम में हम संवर्ग। ण भवामना उनके साथ है छोर हम सबका सहयोग भी उनके साथ है। श्री गलजारी नन्दा इस देश के गृह मंदी थे. उन्हान संकल्प लिया वा इस देश से श्रष्टाचार खत्म करने का। अध्याचार तो वे खत्म कर पाए, श्रष्टाचार तो बढता गया. 富. नन्दा जी को जाना पड़ा। विता मंत्री जी जब उत्तर प्रदेश के मुख्य मंत्री थे इन्होंने संकल्प लिया था कि डकैता 301 सफाया करेंगे। उस काम में लगे भी. निभिन दर्भाग्य था कि उकती का संपाया नहीं हो पाया और वित्त मंत्री जी मख्य मली ये तब अपने पद से उन्हें त्यागपन वेता पड़ा। लेकिन मन्ने पुरा विक्वास कि हमारे वित्त मंत्री जो ने काले धन को समाप्त करने का जो संबद्ध सिद्धा है उसमें वे सफल होंगे वर्षीका सारा चाहता है कि काले धन की समान्त हो। इस दिशेर्ट के सिहार्च जो अञ्चल सम्बन्धि है उस सिलसिल में दिल्ली के लिए, बंतलाया गया है 82-83 में 240 करोड़ रुपये कि-कोले घम का

रुपये के काले धन का स्रोकलन किया गया ही जो बढते-बढते 84-85 में 180 करीड़ रुपये का श्राकलन हो गया है। जो बह-यहे प्रभावशाली राजनी दिश-नेदा है, नौकर माह है, ये काले धन वाल लोग देश की लट रहे हैं और हमारे देण की आर्थिक ध्यवस्था को चौपद तर रहे हैं। अगर किमी योजना में सी म्यवा लगता है तो भेरा ऐसा अगभव और अनुभार है वि 60 प्रक्षियत उस गोजना पर खर्च होता है और जिस ग्राम सादमो के लिए योजना बनाई जाती है उसके। उसका लाभ नहीं मिल पाता है। जो बोट की राज-नीति है उसके भारण वाले धर बालो को शंरकण मिल पहा है। मैं नाम नहीं लेका चाहता. एका बडे भारी तस्कार ने कहा था ग्राज से तीम साल पहले कि जो राजनीतिक दिन में संसद में, विधानमंग्रहलो में काले धन की भर्त्सन्ता करते हैं वे रात के अध्येर में हमारे पास हमारी कीठी में काले धन का हिस्सा लेने आते हैं। इसीलिये चनाव धार्याम ने इस बात के लिर सज्ञाव किया है कि चुनाव कान्त में राजीधन किया जाए। चनाव आयाग की ब्रोर से सरकार के पास ऐसी संस्त्रतिया आ गई है जिनमें एक चुझाव यह भी है कि जो मान्यता प्रान्त पक्तितिक दल हैं उनके उम्मीदवारों का खर्चा मरकार की वर्दान्त करना चाहिए। मेरा सरकार से अनरीब है कि जो पंजाब में चनाय होने जा रहे हैं इसके इहले जो चनाव ग्रायोग की संस्त्रतियों हैं, उनका निश्चित रूप में सरकार को स्वीकार कर लेगा चाहिए सार जो चनाव सायोग श्री ग्रार्0 कैं। ज़िबेदी जी ने संस्तुतियां दी हैं, जिसके लिए उनके पास ग्राधार भी था, जो इसी रिपोर्ट के पष्ठ 294 में दिया हमा है। कांस्टीटप्रथत स्टडीज में उनका एक भाषण हुआ था और इसी सदन है भाननीय सदस्य थी लाख कृषण ब्राडवानी जी ने जो लेख इनर्स टेटेड बीकली शाफ इंडिया में लिखा है, उसमें जिनदी ची जा भाषण कोट किया गया है ---

"This malady, I am afraid, during the last decade, has assumed alarming proportions. The huge superstant in the supersta

on 'Aspects of the Black Economy in India'

by candidates and political parlies hav@ no relationship to the ceiling prescribed under the law. The candidates and their political parties look to big money bags for their funds to contest elections, there by adopting a formula which establishes the chances of winning in direct proportion to the money spent. That in course of time this triggers chain reaction leading to corruption at various decisionmaking levels, does not seem to bother them. Similar views are expressed by Union Cabinet Minister Sathe in his recent book."

इसलिए मेरा सुजाब यह है कि तुरस्त जनाय कानन में इस बात की संगोधन जरूर करिय, बाकी के संशोधन चाहे ग्राप बाद में करिए, कि जितने भी मान्यता प्राप्त राजनीतिक दल है उनके उम्मीवयार का चनाय का सर्ची सरकार की ग्रोर से विधा जाएगा।

दूसरे, ग्रभी प्रधान मंत्री जी ने कहा है कि भ्रष्टाचार तो है इस देश Ĥ, लेकिन ग्रष्टाचार नीचे ग्रधिक है ग्रीर अपर कम है। मेरा कहना है कि भ्रष्टाचार की गंगोली कपर से गर होती है ग्रॉर गंगोली पानी नीचे गंगा में ग्राता है। यगर प्रधान मंत्री जी का यह अनुमान है तो वह ठीक नहीं है। इस सिलसिले में जम्म काश्मीर के जो भूतपूर्व गर्थनंत्र हैं, थी बी० कैं। नेहरू, वे ग्राई० सी० एस० थे, उन्होंने यह चर्चा की है कि इमारे देश की जो राजनीतिक व्यवस्था है ग्रीर जो ग्राधिक व्यवस्था है, इसमें ऊपर से नीचे तक ऋष्टाचार है और इसमें वडे-बडे राजनीतिक, वड़े-बड़े श्रफसर ग्रीर ऊपर से नीचे तक लोग सम्मिलित रहते हैं। उनका कहना है ---

"Corruption is rampant in every sector of our society. A large number of politicians and ministers are corrupt, corrupt the public services, it has affected the middle ranks as well and is now ineff-ecting the apex of our administrative structure the All-India Services.' "Nor does Nehru believe that this was always the case but rather that we have 'dege-i, in one single generation, from being an honest society into 1 one. ."

इसकी सारी जड़ इस देश की चुनाव व्यवस्था है। इसलिए उसमें तरन्त संगोधन किया जाना चाहिए।

श्रीमन, तीन ग्रीर रङ्गाव ै देकर अपनी बात समाप्त करता ह। एक तो यह है कि व्यक्तिगत सम्पत्ति जो है वह फ्रष्टाचार और काले धन की व्यवस्था को बढ़ाबा क्षेत्र। है। इसलिए मेरा सझाब यह है कि जो व्यक्तित सम्पत्ती है, इसके उप सीलिय लगर्न? च हिए और सीलिय के बाद प्राइवेट प्रापार्टी की कार्सेंग्ट को खत्म करता चाहिए जिहनी भी प्राईबेट प्रापटी है. उनको उसी तरीके से जब्द कर लिया जाना चहिए जिस तरह से कि श्रीमती इंदिरा गांधी ते प्रिवी वर्ष को समाप्त किया था या उत्तर प्रदेश से चीधरी चरण सिंह जब मध्य मंत्री वे तो उन्होंने अत्तर प्रवेश म जसीवारी व्यवस्थाका उन्मूलन किया था । ठीक उसी प्रकार से जो व्यक्तिगत सम्पत्ति है उसको सरकार को जब्द कर लेकी चाहिए एक सीलिय लगाने के बाद दूसरे इस सदन में चर्चा भी की गई है की सरकारी धन का बहुत अपव्यय ही रहा है। जितनी भी शान-शास्त्र और भोग-विलास की चीजें हैं उनको खत्म करना चाहिए क्योंकि इस देश में श्राधा से ज्यादा जावादी गरीबी की रेखा के नीचे रहती है। अन्त में जैसा राजगोपालाचायी जी ने कहा था. लाइसैंस परमिट कोटा को भी समाप्त किया जाना चाहिए। अन्त में फिर जिस दल से मैं संबंधित है यानी लोक दल, उसकी और से काल धन को समाप्त करने की जो व्यवस्था माननीय मंत्री जी लाये हैं उसके लिये शुमकामनाएं देता हं और पुरा सहयोग देता हं। धन्यवाद ।

THE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROIINI MAHISHI]: Mr. Adinarayana Reddy. Not present. Mr. Rameshwar Thakur.

SHRI RAMESHVVAR THAKUR (Bihar): Madam Vice-Chairman, I congratulate the Finance Minister for initiating certain hold measures right from the Budget for the year 1985-86, for a long-term fiscal policy about which a debate is going on at the national level and an o(pen and

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[Shri Rameshwar Thakur] free-discussion on the black money, that is, the parallel economy, in the country.

; .'gin of the black money, as we .a aware, is said to be during the Second World War when we had shortages of certain essential commodities, and, therefore, rationing was introduced and certain quotes and controls were introduced. It was considered to be a short-term measure, but experience has shown that after the independence when we started the Five Year Plan and a very heavy amount of money had been spent and is being spent during different Plans for infrastructure, for agricultural development, for industrial development, with growth and development of the economy, this disease has crept into the system. Various committees have given their figures regarding black money which have been narrated. I would not like to take much time. The latest' committee, the report of which we are discussing today, estimated this amount to be of the order of Rs. 36,786 crores in 1983-84. That is between 18 per cent to 21 per cent, of the gross domestic product of the country. There are others like Guptas who have estimated it to be of the order of Rs. 46,867 crores in 1978-79 as against 3034 crore in 67-68. Nobody has given the exact figure. Even the experts on this committee have. said, "It is at best an estimate based on numerous assemptions and approximations, and the amount may be more or less. It is extremely difficult to really fix the actual quantum of the black money."

The causes of the black money, as have been narrated by the committee and as we .awere. are manifold. But the major is tax-evasion as it has been going on not only in the direct taxes alone but in the entire range of taxes, the indirest taxes. sales-tax at the State level and the various other taxes that v\e have at the and the Central levels. And this also is not in the form of cash, but a substantial portion of the black money today is in 'black wealth', as it is called, in assets, in undisclosed assets, gold, ornaments, stocks and other forms. The moral values in the society have gone down and the stigma that was atta bed to the blackmoney is not as effective 6 it should be. I think inflation is

one of the reasons which is helping generation of black money.

There are inbuilt deterrent factors. We are already aware that our Government has taken various measures during the last three decades to fight this black ecouomy. The first step that the Government initiated was direct taxes. I think if we take deterrent action against the offenders, possible we can reduce generation of black money.

The Government has appointed various committeesjeommissions eight from the Taxes Enquiry Committee in 1953, Prof. N. Kalder's proposal of 1956. the Direct Taxes Enquiry Administration Committee in 1958 Administrative, Reforms Commission in 1969 and Direct Taxes Enquiry Committee in 1971. These were the comit-(ees which were directly concerned with this black money. In fact, they have given many important suggestions. Now, I would like to say how far they have been effective. This is important. It was said that the tax rates should be sealed down because they were higher. Gradually tax rates have been reduced, from time to time and our Honourable Finance Minister has taken very bold and realistic step in advance in the budget of 1985. The suggestions of this Committee so far tax reduction is concerned have been implemented. So far its the present tax rates are concerned they are reasonable and rational have been tax rales applied. recommendations of this Committee relating the abolition of estate duty has been implemented.

As regards demonetisation, in 1946 we got Rs. 143.97 crores only out of the total notes of Rs. 1,235.93 crores in circulation. On January 16, 1978 we had high denominations notes of Rs. 1000i5000| 10,000 aggregated to Rs. 145.52 crores, out of which R.B.I, got Rs. 125 crores, 56 per cent of which amounting to Rs. 70 crores were tendered by the banks and the Government treasuries.

Many hon. Members mentioned about the Voluntary Disclosure Scheme. If we see the previous experience in 1951, it was launched with the proposition that there v, ill be no penalty. On this account Rs. 71 crores was disclosed wherein we collected

Rs. 11 crores towards taxes. In 1965 we got Rs. 308 crores. Again that was modi-lied further and we got Rs. 146 crores wherein we collected Rs. 68 crores towards taxes. Again in 1968 we had Voluntary Disclosure Scheme, we got Rs. 519 crores anil the tax collected was Rs. 131 crores. la 1975 we got Rs. 1578 crores and the tax; collected was Rs. 241 crores towards income-tax and Rs. 7.7 crores towards wealth tax. In 1981 we had Special Bear-c. Bonds Scheme wherein we have collect-ed nearly Rs. 875 crores. When we are talking about Rs. 36,000 crores or more the total realisation out of these measures h3ve not been adequate. These are not the only measures which can serve the purpose. But, we have to take very deterrent measu-res, We say that legal provisions are there, but they are weak. This is a fact. There are loopholes in the Act. I agree Acts are very comprehensive, but when we try to implement them we experience difficulties. For instance, when we come to the question of prosecution, in many matters the rise goes to the court and the court grant stay orders and therefore, there is need to streamline further the taxation, laws and simplify the procedure. Secondly, about the survey. This is very important. I think, (lis number of tax assessecs in our country is very small. It is not a question of only the persons who paying tax and evading tax, larger proportion of the population today are welloff. They should be survey within the tax net. They are not there. I' requires door to door survey as has been suggested by the Committee as also by the earlier Committees. The survey machine:; has to be strengthened and it requires ad-! staff and additional facilities machinery that should strengthened. Without that, it is not possible. Our coverage will be sufficient for a large number of people. Those who arc out of the net, they are evading much more tax than those people who are within the net. Therefore, i; is essential that we should intensify' sun •

Now, Sir, about the acquisition property. Acquisition of property, as we are aware is one of the sources •. black money is generated in a large measure and in the past, the machinery ha« not been effective though we have the legal provision to acquire a property where we have doubtful transactions noticed by the department. It takes a long time and as per the figures given by Mr. Desai, it has not been possible to make it an effective instrument. Therefore, it is essential, now, that this machinery of acquisition of property should be more effective so that | black money in this sector is reduced.

Next is about the search and seizure operation. Now, we must pay compliments to the Hon'ble Finance Minister for taking effective steps in this direction but taking into consideraton the size of the country and also the size of the problem, the various sections that are involved, it may have to be further strengthened. But more important is not the indiscriminate search, and seizure. Important is selective one to make it really effective and deterrent. That is important and I am sure, the Hon'ble Finance Minister will take necessary steps in the direction that wherever searches and seizures are made, eflective arrangements are made quick disposal is made and Hi amount is realised quickly. In the past, our experience has been that if there is any search or seizure though a publicity is made, but then for years together, we are able to dispose of the cases and people have to suffer.

Next point is about corruption in the department. Now, whatever may be the reasons, We are aware that the image of the department is not clean. It collects all the mony but nevertheless, the image of the department, particularly at the lower levels, as the Committee has suggested needs a lot of improvement. And I think, it is essential that we cannot have one sided approach, i.e. we should give different type of punishment to the tax evaders but those who are collecting the tax, if there are black sheep, even in a small number, they should also be brought to book and severe

{Shri Rameshwar Thakur] punishment given. But honest ;and intelligent officers, who are doing commendable work and who are performing their duties honestly, they should be rewarded properly and should be given incentives so that they perform their duties in a much better way. Then about the penalty. We are having the penalties but the penalties arc not effective. Therefore we should levy the penalty under the Act, wherever leviable, in a more strict way and try to raise amount. Prosecution is also a question where, as you know, the legal and other problems; have to be examined prosecution is launched, it should be carried out effectively and implemented so that it has its real deterrent effect. And conviction is equaly important. Even a few cases of conviction will certainly have a very salti-tary effect on the entire community because it is a real social stigma. I am sure the hon. Finance Minister is very keen and concerned about it. So wherever a conviction is called for on merit, conviction should be there and no relaxation should be made to anybody.

My friend here has reminded me about publicity. A good deal of publicity is required about the working of the Department, its achievements and so on. Also due publicity should be given in the press about people who are indulging in generation of black money, so that it will have a social effect on them.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) SAROIINI MAHISHI] I would request the hon. Member to conclude now.

SHRI RAMESHWAR THAKUR: A sew minutes more. We have to concentrate on the sources of generation of black money. I have mentioned real estate transactions. In large-scale manufacturing also, black money is generated, as my friend who spoke earlier said, in regard to \(\frac{\text{iles}}{\text{tax}}\), in regard to excise, in regard to income-tax and other raves in regard to income-tax and other taxes which are evaded. Therefore, there also we should have a very detailed examination.

And in some specialised sectors also, like smuggling construction and so on, we must have a very detailed examination by the Department and special precautions should be taken.

Now, suppression of gross receipt major thing. We are aware how it happens. The receipts are not shown properly;' the expenditure is shown to be more and the profit is shown less. This is the *operandi* through which this is being achieved. Now we have to be very cautious. Already compulsory audit has been brought by the Department, which is commendable. It has just started this year. If the audit of the accounts of firms which were not required to be audited, is carried out cti-ectively, I am sure it will bring additional revenue and help to curb black money.

Now, about gold and 3ilver, we are all aware that the Gold Control Act is there and other regulations are there. According to this report, these should he effectively followed. And the Income-tax Department should be in a position to correlate them so that we know where the gokl is available, whether the persons have beeu subjected to wealth-tax and so on. This aspect is not being effectively tackled today.

Now there are two proposals which have been given. It may be considered, having known the volume of black money—it may be Rs. 35,000 crores or Rs. 40,000 crores or Rs. 50,000 crores—whether there could be some outlet for it. There is a suggestion made by the committee that there could be a National Fund for slum clearance or similar other laudable causes. It is worth considering whether some such investment can be made. On a regular basis also, I have a suggestion. So far as the tax rates are concerned, the hon. Minister has been pleased to give certain concessions. It is not necessary to add further. I do not agree with the Committee that progressively more concessions should be given in many respects. 1 personally feel that some eve-nues should be there for investment of savings. Saving is a "must" in the country because the cycle is income, Saving, investment, and generation of more income for

taxation. So it is essential that there should be avenues for investment even for the average person or an average middle-class man. If there are honest tax-payers and they have to have investment, possibly the avenues for investment should be increased.

Lastly I would like to make two more suggestions. Justice Mitra said that a targe number of cases are pending before the various courts, the High Courts and the Supreme Court. It is essential now that there ihould be a special tax court or an economic offences court and from there an appeal should lie oaly to the Supreme Court.

At least in that respectthe power of the income-Tax Tribunal should be enhanced so that they get the status of a High Court so far as tax cases are concerned and then the further appeal should lie only to the Supreme Court.

Then there are different tax laws in different ways. It is essential we should have integrated tax laws—only one set of direct tax laws and one of indirect tax laws—and these should be so simplified, modified and rationalised that all people should be able to understand them easily and clearly and the administration should be able to follow them. And as the Finance Minister himself said there should be no amendments at least for five years; otherwise, it will create problems for the assessees and the administration.

Then, it requires a strong political will to deal with a situation like this. This has gone on for the last three-four decades. It is not an easy problem to solvs nor can it be solved only through tax reforms and searches and seizures. It requires a lot of politically strong will and support of all ihe pofiical leaders of the country, irrespective of which party they belong to. Then there should be a degree of social awareness; without social awareness we will not be able to achieve the desired Then, if we are providing for a deterrent punishment to those who are tax-evaders, at the same time those who are honest taxpayers, they should be taken into confi-

dence and given due respect and regard. i That will also give a real impetus to solve the problem.

In the end, the Finance Minister said tax evasion checking would be a part of the long-term fiscal policy. For that we should have an inbuilt system in our economy not only in the administration but the economic policy coupled with that, the social values and political principles should be so intermingled that we are able to solve this big problem soon

SHRI PARVATHANENI UPF.NDKA

(Andhra Pradesh): Madam Vice-Chairman. I am sorry to observe that we are behaving like the biggest hypocrites in this House, politicians on both sides are the fountainheads of this nefarious acts of generation, concealment and utilisation of black money. I don't think it was necessary for the National Institute of Public Finance and Policy to labour so much and produce a 600-page volume to tell us that black money is generated through tax evasion, corruption and speculation. We are all aware of it. Similarly, we are also aware how this black money is concealed in real estate, in gold, in stocks, ami, as one friend mentioned, even in the banks in foreign countries. We also know how this black money is utilised and with what disastrous effects. One of the honourable Members has mentioned that this black, money or unaccounted for money is to the extent of Rs. 38,000 crores and every year 18 to 21 per cent of the national income goes behind the curtain. That itself indicates the enormity of the problem and our failure to check it so long.

It is the unholy alliance of the corrupt Polticians, the corrupt officials and the hoarders and the blackmarketeers, which has been responsible for this situation. And what have you done to control this except trying to cajole them and giving them art opportunity to turn the black money into white? We lack the will and determination to tackle this problem at the political level because we have been patronised by them and we have been patronising them and

[Shri Parvatheni Upenclr..; wo pretend as if we do not know these people. If you want to have a look a¹ them, you will see them during the daytime in the corridors of power and during the night time they are in the 5-Star hotels and guest douses entertaining the Ministers, MPs and officals. Why should we pretend that we do no know them? We know every one of them. You should have the will and determination to curb this evil. If you have the determination and will, you can do it in a year. But it should not take 38 years to do this. I would go further and say that if the honourable Finance Minister or the Prime Minister is serious about it, they can still do this and they will definitely; co operation.

Why are we patronising them? It is because we need funds and we spend, a lot of money in elections and we collect funds. But we do not collect funds through cheques; we collect funds in cash only. Are you prepared to come to a Gentlemans Agreement with all the parties that we do not at least collect funds in cash? Stop collections at least in the form of cast., if not altogether avoid collection of fund*-. We are prepared for the electoral reforms. But why are you delaying these electoral reforms? There has been a suggestion that the State should bear the election exp a part of the election exppence to reduce the influence of money power the elections. Why are you not implementing this? That itself shows that you have no determination or will to control this evil.

[The Deputy Chairman in the Chair]

There is no point in discussing in House for hours together as to how to curb black money and how to curtail black *money*. There is no point in discussing this here unless you show the determination and will to tackle this problem. In this connection, I would like to offer a few suggestions for the benefit of the Finance Minister if he cares to solve this problem.

One suggestion is, as one of th.: honour able Members suggested, that we should think of introducing an Expenditure Tax to curb conspicuous consumption and con spicuous spending. The second suggestion is, as has already been mentioned, should be some control over the election expenditure and the State should bear part of the election expenditure. Of course, some people mentioned about demouetisa- ' tion. But I do not think that it will be effective unless you do it in a particulai manner. I have an idea on this, but I will convey it to the Finance Minister in pri vate rather than telling it in the House. Then, there should be more seizures in the houses of business people and other people suspected of hoarding money. Not only there should be more raids, but also there should be more publicity given to such raids and seizures. Also, there should be a watch kept on the vulnerable departments and this must be intensified to find out who are the officials colluding with these people.

Then, Madam, 1 also feel that stamp duty and registration charges for transfer of real estate from one to another must also be increased steeply and we should try to find out who exactly is indulging in concealment of black money through real estate property. Also, a watch should kept on the builders and the gold merchants so that we can find out who are their patrons and customers. Similarly, the tax collection machinery mi streamlined. The banking operation .-- also must be streamlined to find out fictitious accounts. You can easily do it by periodically checking these accounts and you can easily find out the people" who are maintaining such fictitious accounts in the banks. Also. Madam, the Government's policy regarding giving loans against stocks and the financial institutions aiding some industries whch ultimately go sick—I mean artificial sickness— should also be reviewed.

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I have one more suggestion. You have an army of Intelligence men, the CBI people and the IB people and there are thousands, of these psnple who are keeping a watch on what Mr. Advani is doing or on what Mr. Upendra u doing or on whin Mr. Gurupadaswamy is doing....

SHRI M. S. GURUPADASWAMY: I am not doing anything.

SHRI PRAVATHANENI UPENDRA:

...... and are reporting on people on their activities. This is not what you need to do. I feel that you must have; a Financial Intelligence set-up or Economic Intelligence set-up, an army of such people, to curb this crime and similar other economic crimes. So, you must strengthen your financial fence machinery also.

Madam, I do not want to take more time than what is alloted to me. But J would conclude by saying that 30 far you lacked the determination and the will to curb this evil and, if you show that deter-in and will, we are with you.

THE DEPUTY CHAIRMAN; Now, Dr. Shyam Sundar Mohapatra.

DR. SHYAM SUNDAR MOHAPATRA (Orissa): Madam Deputy Chairman, this is a subject which we have been debating, God alone knows for how many years. MPs. have come and gone; but the black money has increased from Rs. 240 crores in the early part of our Independence to Rs. 50.000 crores.

Mr. Minister, you may be the youngest Finance Minister in the world today. I would like to compare you with Pitt the younger who was the Chanceller of Exchequer at the age of 25 and gave England a very, very, first class economy. When there was a potato crisis the whole country was taken to ransom by the blackmar-keteers.

on 'Aspects of the Black Economn in India'

Madam Deputy Chairman, our' Prime Minister has assured the country to give a clean Government. The words "Ml". Clean" came from a British jou rnalist when Mr. Rajiv Gandhi visiled.....(Interruption)

THE DEPUTY CHAIRMAN: They said that MPs have gone and black money has increased. I don't think it has got anything to do with MPs.

DR. SHYAM SUNDER MOHAPATRA; We are debating black money. Man_v of them are out; many of them have died. Some 240 crores of rupees has gone up to Rs. 50,000 crores of black money.

Madam Deputy Chairman, where from comes the black money? It is unaccounted for money, money which is not accounted by the Government. Does the Finance Minister know that each international deal that we are making, whether it is coal, whether it is steel, wheher it is automibile, whether it is power generation, whether hydel or thermal-in all the international deals there is a 2 per cent cut-back. Who takes it? \ was once asking the ex-Principal Secretary to Prime Minister Mrs. Gandhi, who was then Commerce Secretary, Dr. Alexander, why do you fail in the international market to bag orders, why Japan goes ahead, why West Germany, why others? Then he said: if it is not recorded I can say it is all a kick-back, it is all under the table. The system goes on. And where this money goes? It goes to Switzerland.

SHRI VISHWANATH PRATAP SINGH: I strongly refute this allegation.

DR. SHYAM SUNDAR MOHAPATRA: All riant. I will withdraw it. I was making a reference to the fact that money is in Switzerland Many persons don't know it.

Now, Madam, Mrs. Gandhi told here when we were debating the Antulay

[Dr. Shyam Sundar Mohapatra]

affair that corruption has become a global phenomenon. It is very true. Mr. Tanaka of Japan was held up by the whole country. Call it Mitsu Bishi, call it General Motors, call it Lockheed, call it Enseldo or call it Snam Progetti—all these international organizations which are competing in the world market. I do not accuse them. They have to bag orders. And we have to give them orders. The question is that black money is generated. Think about the cinema stars. Mr. Prem Bhatia has written in the Tribune that a large part of the black variety is money that sus tains the multi-crores cinema industry. We know the cinema star charge Rs. 30 lakhs, Rs. 40 lakhs or Rs. 50 lakhs—superstars—who built houses in Vasant Bihar, Golf Links and other places. Who are they? Someone is going to buy Maiden's Hotel. But they show only Rs. 2 lakhs, Rs. 3 lakhs or Rs. 4 lakhs— the Directors, the producers, the photographers who charge huge money from the financers. Nothing recorded. How can you stop generation of black money? Probably the whole polity has hecome corrupt. We have become accustomed to a way of life. Benjamin Franklin, when he was asked about corruption, said: there is nothing certain in this world except death and taxes. And he told the tax collectors: it is very, very difficult to catch tax evaders. What I want to say is that corruption is writ large everywhere. You have appointed a Commission of Inquiry against Bhajan Lai. There is going to be another inquiry against Dada Patil. It should not be that when it suits we do something, and when it suits \vc* push them out. Why should they be hauled up? What have the done? They were holding very high positions. They are holding high positions. The .question is,-it is the body politic. In Bombay, when I go to Bombay I see skyserappers at the Nariman point, in Cuffe Parade, on Reclamation and everywhere. For every annual fee

they charge lakhs and crores. I went to Hong Kong. Hira Lai, the Indian businessman who maintains dozens of Rolls Royce has money from Indians who put it there. Not only one, but may be many Hiralals in different parts of the world who are getting our money. The Finance Minister has no access to Switzerland banks. But he can find out that crores or millions are going out of India.

I have a 'Sunday' with me, its I issue, where there is a write-up aga-

t the Orissa Chief Minister th;i has money in Switzerland. I don't believe it. He is a very good friend of mine. Now, the Finance Minister should enquire into it. It came up in the Assembly. When the Chief Minister heard the allegation, he could not reply. He took seven days' time to issue, a rejoinder. One does not need a week's time to issue a reioinder when somebody says that the Chief Minister went to Zurich. Now Zurich is the place where the account is operated. He went there because he wanted to enter into an agreement with an Austrian company. For that the Chief Minister need not have gone there. The Chief Secretary could go or the Chairman of the Mining' Corporation could go. I do not either dispute or support this write-up. I want to place it before the Finance Minister. It is a serious allegation against one of our most eminent Chief Ministers of the country.

How is this black money generated? Tirubhai Ammani got clearance of about 800 crores of rupees in 8 months' time. It came out hi Sunday, in India Today and everywhere. I want to impress this thing. Unless the Government is determined to clear the Augeans stable from the highest to the lowest, it cannot be done. It is not that people at the lower levels are corrupt. Mr. Bhatt has said a little while ago that tomatoes are selling at Rs. 10 a kilo, brin-jal, which I like very much, at. Rs.

10 a kilo, kaddoo at Rs. 7 a kilo, lauki at Rs. 7 a kilo. God alone knows whether you go to the market or not. This is the position. We, the M.Ps, cannot afford it. How can a middle class man afford it? He may he taking Rs. 5 or Rs. 7 to grease his palm. But people who conclude the dea's, people who conclude the con-people at the top who allow corruption to percolate to the lowest level are the people whom you have to catch. Then only you can give a clean Government and the whole country will be obliged to the Prime If he wants to clean the society of this rubbish, he has to take strong measures. It is not that you take strong measures when it suits you and do not take strong measures when it does not suit vou. Thank you, Madam.

VISHWANATH PRATA1' **SHRI** SINGH: Madam Deputy Chairman, I the hon. Members for the va luable suggestions they have given. It is a subject which concerns all of us. We are concerned about it. It is also correct that we cannot take a secto ral view of this issue. It is ques tion of the whole economy and the whole is an organic thing. economy this perspective that we can It is in approach the problem and attack it. Shri Nirmal Chatteriee mentioned the phrase 'damp squib' many times. He used this phrase so many damped his speech by that he even this 'damp squib'. Somehow he has admitted today and that was a great that every economy revelation for us is a mixed economy from the U.S.A. to the U.S.S.R. In fact, we cannot disuch discussion from general ;i anv considerations also. But I will not into those details hecause that will take too much of because that will take too much of time. Therefore, I confine myself to the concrete suggestions. While we approach these problems, we have to keep an eve on what is basically the human nature. Then we have to think as to how to deal with it. It

is socialistic goodnees as well as capitalist greed. We think it is mixed human conduct and behavior and it is not a single variable behavior but that it has multiple variables by which it is motivated. So, our approach to it has also to be multifold. There was the advocacy that fear element should not be used. Certainly we cannot perpetually have a society based on fear psychosis. But if greed is one element of human nature on which a certain Section of society does rely on as its main-spring, to curb that greed we may have to use some element of fear which has also been used so far but we cannot do it totally. At the same time thereis goodness. We have made some attempt to have a reasonable sort of structure. So, we have to approach it in the parameters of the econo my we have. So, it is various mixed measures that we will have to take, economic measures as well as administrative measures. When we come to any tax proposals, changes or reform or bringing it up or bringing it down, many other issues than the mere black money are there Taxes are lowered not because the sole purpose of it is to do away with black money or deal with black money. That can be one element. There is also an element of having a tax structure that will be conducive to growth. There is also an element of need of revenues for public spending. And Indradeep Sinhaji raised a very pertinent point. When we think of any lowering of taxes, then in a mixed economy, we have to strike a balance between the public spending and how much we give to the and where you fix the private sector, I mixed economy, you canno equilibrium. In a put it at one extreme or the other. And it is a relevant point because if we reform. where there is any loss of revenue, immediately comes the pro-Worn of what you are going to do for your public spending, for governmen I spending. So the policy-inakers have to strike a balance because we have a mixed economy. We have

[Shri Vishwanath Pratap Singh] public sector; we are committed to it. We need resources for develop ment. We need resources to give to the poorest section. We have to raise taxes. We cannoin absolutely go on for total reform irrespective of it. So, it is that we have to strike various delicate balance. There may be disagreement. But in our light we are not going either to this extreme or that extreme, but we are trying to strike a balance, and that is how we are trying.

One of the recommendations of this report is the general reduction of taxes. Shri Nirmal Chatterjee also concoded that if you have 100 per cent tax rate, there will be higher tendency for tax evasion. Certainly, if you bring it to zero, then there is no black money. So, somewhere in between we have to find the answer, where the level would be correct (Interruptions) generally speaking, that is how we brought it. We think that this is the level where it is reasonable. At the same time, we will take care of our need for public expenditure. When we think of public expendituregovernmental spending, we have also rely on growth. Euoyancy is an important factor for any tax management. And if we have buoyancy on the one hand and on the other plugging the loopholes for evasion and a firm implementation, then even with lower taxes, we can raise the revenues to fund development. And that is what the basic We think that there should strategy is. be growth. By plugging loopholes evasion and having a tougher implementation, the mopping up is more of revenue income. Then, Sri Jaswant Singh said that had I put the indirect taxes first then gone on to direct taxes reform, T would have come to less criticism.

But, 1 think, when it is a concern of the country and the nation, if it it a correct thing, one should not try to save his skin and certainly I

will not save my skin even if it 11 to criticism. If that is the correct thing certainly I am open to suggestions. But for criticism's sake, I will not fight shy of doing the correct thing. And, in all these matters also is the consideration of effective tax rate. If we take away the exemptions, the effective tax rate does not necessarily come down and the 1 of this is that in fact bow much of: the industries are saying, do not do away with this capital investment al-I lowance, because even if you lower taxes, if you take this away, the net effective tax will go high in spite of lowering the tax rate. It is the effective tax that counts, and if we take away the exemptions we have not much lowered the tax that way If you see the composition of tax \ happens in a high rate tax? Who gives mainly the tax? Your salaried class i or public sector. Sizable portion of the corporate sector taxes that we collect, maybe half, or maybe a little more than half, comes from the corporate sector. By raising rates only you hit the salaried class and also the public sector. In fact those you should hit are those who are evading it. Make it tough for them. Then

you are catching hold of the evader,-: and contributing to the kity.

The other recommendation in this report is that all these articles where there is smuggling. the costs are high. We should is because to reduce the costs and whore ther, the role of the duties, we should to reduce the duty. Well, but is not the total remedy to my perceptions. Some, it can take care of. But then comes the revenue conside- • ration. After all, this gives us the revenue. Between revenue and reform sometimes there is some conflict in the immediate future and if we have to deal with it we will have to face it textile man-made fabrics, excise an element to be faced. But more so is the structural nature of the industry itself which is making it high cost. Now, the tax, if it is 30 per cent, by

changing the tax you are tinkering with 30 of it. But per cent due to structural rigidities and size dustry itself the economies of scale is not there, so its high tost it will not be able to lower it compared to and then international prices in the matter of concessions we are clear that they must be passed on to consumer. And, if they are not passed, there is no rationale for riving concessions if they are not pas sed. We will take care of that. Irthe textile policy statement some sug gestions have come and we will have to see them and only in the varieties which are consumed by the middleclass and the poorer sections, possibly can afford it, only in those varieties we are thinking of sions on them. But in the case of gold etc. certainly I do not think we can have an open regime of gold and to have reduced smuggling on that. We will have to rely on ad ministrative measures and also some economic measures and that is where force and fear is necessary and we will use it. Now, Satya Prakash Malaviyaji and Shri J. K. Jain also mentioned about controls. Malavivaji that the control, the quota sys is causing lot of black money. While physical controls will be neces sary, but we want to move from dis cretionary controls to non-discretio nary controls. When it comes to li cence and quota, somebody sitting somewhere really issues it and there is lot of red-tape, lot of corruption also involved. Instead of this mode of controlling the economy, while we have to give direction to the econo my, we cannot give up the steering wheel of the economy; the mechanism to steer it would be non-discretionary controls through customs tariff, thro ugh credit policies, through institutio nal finance, landing priorities. I affect think this would generally the atmosphere by which corruption this mode of quota licensing system could be controlled, because one does not have to go to any person; the whole system is taking care of the

direction and in that, the person has to operate, and this is applicable to all. In this connection we intend to come with a longterm fiscal policy by September end and the indirect tax reform exercise we want to bring at the next budgeting. These things we can do earlier also if vve can and we shall not wait till the next budget, and the general pattern being that raw material customs duty be lower; intermediaries be higher than on finished product, and wherever there is indigenous capacity for raw material. protection will have to be given; but the degress of protection shall have some ceiling. There cannot be unlimited protection because if -oincbody is inefficient, the whole economy pays for it and we cannot protect an inefficient unit just because it is there. So, an upper limit is there and these exercises are being done. I think in due course, we will be coming out with them.

Shri Upendra .li, Shri Hukmdeo Narayan Yadav when he spoke right in the beginning and Jaswant Singh Ji also and many other Members mentioned about the role of election ex-pensos. And this report has come down upon it. I think this is a national problem and we should all put our minds together, apart from party • barriers, as to how we can improve our election system, and that one is not dependent on donations or bi:,* money or otherwise. I am not making charges this way or that way but I think this is a serious matte, over which as a nation we a1 —anl the political parties-should put our heads together and devise means as to how we can make electioneering independent of it. One measure, of course, the Government has taken at the initiative of our Prime Minister, is of making donations by companies public and open. About expenses, it is not easy for the Finance Minister off the cuff to agree right away but this is a serious matter. We should apply our mind and we are applying our mind to this suggestion. There is a

Vishwanath [Shri Pratap Singh] recommendation about integrity of senior officials etc. I think this is right. Wherever there is corruption. It must be fought and we are not soft on it. Already, I am given to understand that many Government servants have been arrested; about 9 officers were arrested already in this year. But to taint everyone would not be fair because these very officers, if you consider, within these 6 to 7 months have caught gold 3 times that was caught last year. After all, someone is delivering it. As I said, they have caught by now three times the quantity that was caught in the whole of last year. In faci, this evening, after this debate, I am going to reward these officers who have done it. I know, many of them have endangered their life in the process. Where it is their due, we must pa¹ them and where there is corruption, certainly, there is no question of pardoning them. As you know, recently, these officers have conducted two operations, KETU and KALI. The very name connotes what we intend to do and results have been there. Several crores of foreign exchange dealings, illegal dealings, diversion to prohibited destinations like South Africa, the raid on the tin industry people here; all these have yielded results. These very officers have done it. Therefore, let us not paint everybody with the same brush. While hon. Members are giving all support, some newspapers have taken to attacking these very raids and we are seeing write-ups in the neivs-papers. But certainly, any amount of these write-ups for editorials would not deter us, as Mr. Ray has said, from our path, from our fight.

Then, there is a suggestion in regard to the creation of a fund for slum clearance and giving exemption, a policy of declaration of wealth and a certain amount of taxation. I have already said that the Government is not thinking of anythins like the bearer bond type. This is a recommendati in, not from the Government, but from an insti-

tute. In this connection, Mr. Chatterjee mentioned about Acharya and some reference to IMF. I think, this is not fair, f know the person. He is a good officer. as nationalist as anybody else. Being in any institution does not reflect the sincerity of the advice that he has given in this matter I will not say anything on this. Members have expressed their opinion, The very purpose of this debate is to elicit opinion. After having elicited the opinion, we have to evaluate it and then come to a decision.

Then, there is a suggestion about train ing. We are thinking about this. We have started some programme on this. Strengthening of staff. We are thinking .if. In some cases, we have increased., In some other cases, we are going to increase. Then, about door to door survey. Mr. Thakur mentioned about this. I think, this is one thing Which is very necessary if we have to take care of those who are escaping the tax net. We are going to establish an economic intelligence wing. Shri Upendra mentioned about that. This will be integrated. There are various agencies in the Finance Ministry. But there is no nodal point to coordinate all these. ThK economic intelligence wing will coordinate everything and will go into these matters

At the same time, there is need to strengthen the law. The present law in regard to seizures and searches has many defects. It is not that strong. Take, for example, searches. Only today, I had a meeting wilh the Incometax Commissioner. He said, during a search, if one finds something which is not proper, he cannot seal it under the present law. By the time he takes measures, the whole dung is shifted. Similarly, when a seizure is made, there is somj time lapse. We are going into al! these things and we will be bringing in ta.v reforms, to take care of these weaknesses, to remove these weaknesses and to strcu gthen the law. We will come before the House. Mr. Jagesh Desai has said, we should use a little stronger hand. Under the present law, we have to prove mens rea, not only the evasion but the intention to evade. The recommendation is that, the

very act of evasion should be punishable and the onus should be on the person who [s evading the tax to prove his innocence. 1 there is much substance recommendation. 1 cannot immediately commif the Government but 1 do think lot of force in this and it is worth going into.

About special conns, we did m*ution in the Budget that special courts will be esta 0 have been established in hlish Delhi. Other State Governments also have Wished. Some had it earlier. For others the Law Ministry has written to the High Courts and the Chief Ministers to establish these courts. But I am not fully satisfied with the present arrangement. There is the Mitra Shri and I hakur tribunal or bench High the Courts curt or tribunal to deal with or a separtatr this. think we will certainly go into it and examne ibis a. has some verv aspects.

said I lis suggestion because anythig it has to start with us also. It cannot have exemp main thing connected li, any who with this is the will to do it and also the moral sanction to do it. I think for this laws can be made, but whatever laws are there, we have to make them appli cable to ourselves also. The law will take care of everyone, that is a different thing,, but we have to have a determination within ourselves.

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Some point about expenditure was made. The point was about leakage of expenditure and expenditure tax was suggested. Well, certainly the leakage of expendhu.e does go into unaccounted money or generally, it is in • the context of general management. We are doing an exercise, where there are duplication of agencies or .where there are agencies which are hardly doing any useful work, not contributing much. There the expenditure has to be reduced. Some Ministries are attached with some

consultancy which is now redundant. There are some directorates or some multiplyinj; the officials also. There is the addi-ion of so much work. There is the addition of so and we will be bringing legislations for trimming up the expenditure. What is necessary is that it must go to the developmental side, to the people, rather than just the expenditure on service. So, we are do-' ing this exercise.

lust because this is a report, the debate was mainly to elicit opinion. I think it has been very useful and 1 am thankful to the hon. Members. When we come to a final decision, perhaps we will have another debate on it.

Thank you.

ANNOUNCEMENT RE. ALLOCATION OR TOME FOR LEGISLATIVE BUSI-**NESS**

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 14th August, 1985, allotted time lor Gov-; dative Business as follows;

> Time Allotted Bun-

- 1. Consideration and passing of 2 hrs. the Auroville (Emergency Provisions) Amendment Bill, 1985.
- 2. Consideration and return of 2 hrs. the Coffee (Amendment) Bill. 1985, as passed by Lok Sabha.
- 3. Consideration and passing of 4 hrs. the Essential Services Mainte nance (Amendment) Bill 1985, as passed by Lok Sabha.

The House is adjourned till 11 o'clock on Friday.

> The House then adjourned at forty-nine minutes past six of the clock, till eleven of the clock, on Friday, the 16th August, 1985.